41140

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

INDEX

IN

Compliance Affidavit

(On behalf of Secretary Irrigation, State of Uttarakhand)

in

Original Application No. 200 of 2014

IN THE MATTER OF:

M.C Mehta — Petitioner

Versus

Union of India — Respondent

INDEX

Sr. No.	Description of Documents	Page Nos.
1.	Compliance Affidavit	1-7
2.	**Annexure No. A/1 (Colly.)** Notifications regarding flood plain zoning of 617.60 kms stretch of river Alaknanda, Bhagirathi, Mandakini, Bhilangana and Ganga.	8-46
3.	**Annexure No. A/2** Methodology followed for demarcation of flood plain zones	47-73
4.	**Annexure No. A/3** Copy of initial/ preliminary notification under section 08 of Uttarakhand Flood Plain Zoning Act, 2012 issued pertaining to river Rispana, Asan and Solani	74-80
5.		

Date: 15th April, 2025

Place: Dehradun

Filed by

Dated : 15.04.25
New Delhi

Kaushal Gautam
Advocate
Supreme Court of India
Reg. No. D/119/98
Mob. No.-9811101934

KAUSHAL GAUTAM
COUNSEL FOR THE RESPONDENT
A-25, 2nd Floor, DEFENCE COLONY
NEW DELHI-110024
MOB NO.-9811101934
E-mail: officeofkaushalgautam@gmail.com

(1)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

INDEX

IN

Compliance Affidavit

(On behalf of Secretary Irrigation, State of Uttarakhand)

in

Original Application No. 200 of 2014

M.C Mehta — Petitioner

Versus

Union of India — Respondent

AFFIDAVIT ON BEHALF OF SECRETARY IRRIGATION, STATE OF UTTARAKHAND IN COMPLIANCE OF ORDER DATED 13.02.2025

Affidavit of Jai Lal Sharma S/o Late Sh. B.R. Sharma. Aged about 59 years, presently posted as Joint Secretary Department of Irrigation, Govt. of Uttarakhand do hereby solemnly affirm and state on oath as under:-

NOTARIAL VIRENDER SINGH Advocate District Dehra Dun (Uttarakhand) Reg.No.-32254/2025 Exp.Dt.-13-01-2030 NOTARY PUBLIC GOVT. OF INDIA NOTARIAL

11-04-2025

1. That the deponent is presently posted as the Joint Secretary Department of Irrigation, Govt. of Uttarakhand and is duly authorized to sign and file the instant affidavit and as such is fully conversant with the facts of the case.

2. The above-mentioned matter was listed for hearing on 13.02.2025 wherein the Hon'ble National Green Tribunal was pleased sought compliance from the irrigation department. The verbatim of Para no. 06 is quoted herein for the ready reference of this Hon'ble Tribunal:

(2)

".....6. It is stated by Counsel for the State that State Mission for Clean Ganga is not a body/authority constituted under 2016 Order but is the creation of the State. Though, in this affidavit it has been stated that flood plain zone of river Ganga or its tributaries has been demarcated in compliance of clause 3(L) of 2016 order, but no material in support thereof has been filed or disclosed. Notification dated 14.07.2022 annexure A-7 has been referred by Counsel for the State of Uttarakhand in respect of the demarcation of flood plain zone of river Ganga, but it is a notification issued in exercise of the powers under Sub-Section (1) of Section 12 of Uttarakhand Flood Plain Zoning Act, 2012. ***Hence, we direct Secretary Irrigation, State of Uttarakhand to place on record by way of affidavit the complete details along with supporting material demonstrating that the floodplain zone of river Ganga in the entire stretch of Uttarakhand has been demarcated in terms of requirement of 2016 order. Said affidavit will also disclose the methodology that has been adopted for demarcating the floodplain zone as well as the status of demarcation of floodplain zone of Tributaries of river Ganga*****......"**

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.-13-01-2030
GOVT. OF INDIA

3. That as per the order dated 13.02.2025, the Irrigation department is required to submit following details:

   A. Complete details along with supporting material demonstrating that the flood plain zone of river Ganga in the entire stretch of Uttarakhand has been Demarcated.

   B. The said demarcation is in terms of requirement of 2016 Order.

(3)

C. Methodology adopted for demarcating the floodplain zone

D. Status of demarcation of Floodplain zone of Tributaries of river Ganga.

4. That the flood plain zoning of 617.60 kms stretch of river Alaknanda, Bhagirathi, Mandakini, Bhilangana and Ganga has been demarcated and the same were notified vide different notifications as elucidated in the table below and are annexed as **Annexure-A/1 (Colly.)**

Table A - River Ganga

Area-cities/towns	Notification of flood plain zone	Demarcation
Dist. Tehri Garhwal "Devprayag to Rishikesh"	**Ganga right bank (68 Km) Notification:-** 926/II(2)-2021/06(15)/2020, dt. 08.07.2021	**Yes**
Dist. Pauri Garhwal "Devprayag to Haridwar"	**Ganga Left bank (88 Km) Notification:-** 05/II(2)-2021/06(17)/2020, dt. 03.01.2022	**Yes**
Dist. Dehradun "Rishikesh to Haridwar"	**Ganga right bank (19 Km) Notification:-** 41/II(2)-2024/06(18)/2020, dt. 08.01.2024	**Yes**
Dist. Haridwar "Haridwar to UP Border"	**Ganga right bank (5 Km) Notification:-** 40/II(2)-2024/06(18)/2020, dt. 08.01.2024 **Ganga both bank (50 Km) Notification:-** 828/II(2)-2018/06(65)/2016, dt. 11.05.2018	**Yes**
Dist.Rudraprayag, Tehri Garhwal, Chamoli, Pauri Garhwal,Uttarkashi and Haridwar	**Notification issued earlier No.** 1943, 926, 928, 05, 927, 829 and 828 have been modified by Notification No. Efile no. 22200 dt 14.07.2022	-

NOTARY PUBLIC VIRENDER SINGH Advocate District Dehra Dun (Uttarakhand) Reg.No.-32254/2025 Exp. Dt.-13-01-2030 GOVT. OF INDIA

(4)

Table B – Other rivers (Bhagirathi, Bhilangana, Alaknanda & Mandakini)

Area-cities/towns	Notification of flood plain zone	Demarcation
Dist. Uttarkashi	**Bhagirathi both bank (110.85 Km) Notification :-** (i) 829/II(2)-2018/06(66)/2016, dt. 11.05.2018 (ii)927/II(2)-2021/06(66)/2016, dt. 08.07.2021	**Yes**
Dist. Tehri Garhwal	**Bhagirathi both bank (22.5 Km) Notification :-** 926/II(2)-2021/06(15)/2020, dt. 08.07.2021	**Yes**
	Bhilangana both bank (68 Km) Notification :- 926/II(2)-2021/06(15)/2020, dt. 08.07.2021	**Yes**
	Alaknanda right bank (37 Km) Notification :- 926/II(2)-2021/06(15)/2020, dt. 08.07.2021	**Yes**
Dist. Pauri Garhwal	**Alaknanda Left bank (53 Km) Notification :-** 05/II(2)-2021/06(17)/2020, dt. 03.01.2022	**Yes**
Dist. Chamoli	**Alaknanda both bank (134 Km) Notification :-** 928/II(2)-2021/06(16)/2020, dt. 08.07.2021	**Yes**
Dist. Rudraprayag	**Alaknanda both bank (26.35 Km) Notification :-** 1943/II(2)-2021/06(14)/2020, dt. 31.12.2021	**Yes**
	Mandakini along with Saraswati river both bank (76.9 Km) Notification :- (i) 1943/II(2)-2021/06(14)/2020, dt. 31.12.2021 (ii) E-file no- 22200, dt. 14 july, 2022	**Yes**

NOTARY PUBLIC VIRENDER SINGH Advocate District Dehra Dun (Uttarakhand) Reg. No.-32254/2015 Exp. Dt.-13-01-2024 GOVT. OF INDIA

(5)

Table C - Notification Under Progress

Area- cities/towns	Notification of flood plain zone	Demarcation
Dist. Dehradun	**Asan river both bank (53 Km) Draft Notification :-** 1141/II-2-2024-06(50)/2024 **Rispna river both bank (27 Km) Draft Notification :-** E-File no-76975, dt. 07.10.2024	**Initial notification as per section 8 of Uttarakhand Flood Plane Zoning act has been issued, subsequently after final notification demarcation shall be done**
Dist. Haridwar	**Solani river both bank (70 Km) Draft Notification :-** 1070/II-2-2024-06(45)/2024 dt. 14.10.2024	**-do-**

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.- 13-01-2030
GOVT. OF INDIA

5. Further, the methodology followed for demarcation of flood plain zones of the said rivers are annexed as **Annexure- A/2.**

6. It is further added that flood Plain Zone of River Ganga & its tributaries has been demarcated strictly in terms of the provisions of River Ganga (Rejuvenation, protection and management) Authorities Order, 2016 specifically in Compliance of clause 3(L) on the basis of 100 years flood frequency computations and consequently, prohibited and regulatory Zones are demarcated under section 03 of "The Uttarakhand flood plain zoning Act, 2012".

(6)

Also the prohibited and restricted zones have been demarcated as per provision of NDMA guideline 2008 (section 6.1.4) for 25 year & 100 year return period of floods respectively.

7. The comparative chart showing how the demarcation carried on by the State under Uttarakhand Flood Plain Zoning Act, 2012 is in consonance with River Ganga (Rejuvenation, protection and management) Authorities under, 2016 is shown below:

Guidelines for Flood Zone Plaining as per Uttarakhand Flood Plain Zoning Act, 2012	**Guidelines for Flood Zone Plaining as per River Ganga (Rejuvenation, protection and management) Authorities Order, 2016**	**Whether mechanism adopted by State is in sink with River Ganga (Rejuvenation, protection and management) Authorities Order, 2016**
As per Section -8 of FPZ act 2012, there is a provision to demarcate the flood zones in prohibited & restricted manner. The Same has been done as per NDMA guide line 2008 (clause no. 6.1.4) for 25 year and 100 year return period flood line.	Section 3 (L) of 2016 order, which has a provision to contain the flood plain within 100 year return period flood line.	Yes, linked in the sense that 100 year return period flood line is the boundary of flood plain.

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.-13-01-2030
GOVT. OF INDIA

(7)

8. It has also pertinent to mention here that initial/ preliminary notification under section 08 of Uttarakhand Flood Plain Zoning Act, 2012 has been issued pertaining of river Rispana, Asan and Solani, mentioned in table 'C' above. The copy of preliminary notification is annexed in **Annexure-A/3.**

9. Apart from that, Survey and hydrological computation pertaining to 16 no. rivers (1084.40 kms) Asan's tributary, Gola, Kosi, Suswa, Song, Jakhan/Ranipokhari, Chandrabhaga, Yamuna, Pinder, Dhauliganga, Nandakini, Malan, Ratmau, Nandhaur, Lodhiya & Ramganga (west) rivers have been completed and field work is under progress for notification.

10. That the deponent is a responsible Government servant having the highest regard for the Hon'ble Tribunal and order passed by them. The deponent has always made his sincerest efforts to carry out the orders passed by this Hon'ble Tribunal in its letter and spirit and shall continue to do so in the future.

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp.Dt.-13-01-2030
GOVT. OF INDIA

Deponent

Verification: -

Verified at Dehradun on the 11 day of April 2025, that the contents of the accompanying compliance affidavit are true and correct to the best of my knowledge and belief based on the official record and nothing is false, and no material has been concealed therein.

Deponent

Dated: 11. April, 2025

SR. No..... 151
Date... 11-04-2025
This affidavit is sworn before me by Shri.. Jai Lal Sharma who is identified by Shri Subodh Singh at Dehradun on 11-04-2025 Time- 06-25 P.M
Virender Singh
Advocate & Notary Dehradun

Annexure - A/1 (Colly.)

41149

(8)

उत्तराखण्ड शासन
सिंचाई एवं बाढ़ नियंत्रण अनुभाग–2
संख्या926/ ।।(2)/2021–06(15)/2020
देहरादूनः दिनांक 8 जुलाई, 2021

अधिसूचना
विविध

राज्यपाल, उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012 (उत्तराखण्ड अधिनियम संख्या 07 वर्ष 2013) धारा 12 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए जनपद टिहरी गढ़वाल के भिलंगना नदी के दोनो किनारों पर गंगी से घनसाली तक 68.00 कि0मी0, गंगा नदी के दांये किनारे पर देवप्रयाग संगम से ढ़ालवाला ड्रेन मुनिकी रेती तक 68.00 कि0मी0, भागीरथी के दोनो किनारों पर कोटेश्वर डैम से देवप्रयाग संगम तक 22.50 कि0मी0, अलकनन्दा के दांये किनारे पर श्रीनगर डैम से देवप्रयाग संगम तक 37.00 कि0मी0 रीच हेतु पूर्व में जारी अधिसूचना संख्या 1829/ ।।(2)–2020–06(15)/2020, दिनांक 28 सितम्बर, 2020 में संलग्न अनुसूची–1 एवं 2 में वर्णित क्षेत्रों को बाढ़ मैदान क्षेत्र घोषित करते हुए, इन क्षेत्रों में निम्नवत कार्य सम्पादित करने की सहर्ष स्वीकृति प्रदान करते हैं; अर्थातः–

क्र.सं.	क्षेत्र	अनुमन्य कार्यों का विवरण
1	प्रतिषिद्ध क्षेत्र	तटबन्ध/बाढ़ प्रबन्धन, खनन, वृक्षारोपण, कृषि, स्नान घाट निर्माण, नदी तटीय विकास, सिंचाई, पेयजल योजना, जलक्रीड़ा, जल परिवहन, सेतु आदि से सम्बन्धित निर्माण कार्य।
2	निर्बन्धित क्षेत्र	पार्क, खेल का मैदान, मत्स्य पालन, कृषि आदि गतिविधियॉ, समय–समय पर होने वाले धार्मिक मेलों हेतु अस्थाई निर्माण इस प्रतिबन्ध के साथ अनुमन्य होंगे कि उक्त गतिविधियों द्वारा उत्सर्जित होने वाला जल–मल व ठोस अपशिष्ट का पूर्णतः समुचित प्रबन्धन सुनिश्चित करते हुये उक्त का परीक्षण उत्तराखंड पेयजल निगम से कराया जायेगा, इस क्षेत्र में पूर्व से विद्यमान निर्माण, जो जीर्ण–शीर्ण अवस्था में हैं, की विद्यमान भू–आच्छादन 35 प्रतिशत, तल क्षेत्र अनुपात 1.5 व भवन की अधिकतम ऊंचाई 7.50 मी0 अथवा दो मंजिल की सीमा तक पुनर्निर्माण इस प्रतिबन्ध के साथ अनुमन्य होगा कि क्षेत्र में सीवरेज व्यवस्था उपलब्ध हो। निर्माण अनुमन्य होने की स्थिति में High Flood Level से भवन का न्यूनतम Plinth Level 1.00 मीटर होगा एवं क्षेत्र की सीवरेज व्यवस्था का समुचित प्रबन्धन सुनिश्चित करने के साथ–साथ उत्तराखंड पेयजल निगम से परीक्षण/अनापत्ति प्रमाण पत्र लिया जाना आवश्यक होगा।

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp.Dt.-13-01-2030
GOVT. OF INDIA

8/7/2021
(एस0ए0मुरूगेशन)
सचिव।

संख्या 926 / ।।(2)/2021–06(15)/2020, तद्दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. प्रमुख सचिव/सचिव, राजस्व/आवास विभाग, उत्तराखण्ड शासन।
2. मण्डलायुक्त, गढवाल।
3. जिलाधिकारी/बाढ़ मैदान परिक्षेत्रण प्राधिकारी, टिहरी गढ़वाल।
4. प्रमुख अभियन्ता, सिंचाई विभाग, देहरादून।
5. मुख्य अभियन्ता, सिंचाई विभाग (गढ़वाल)।
6. अधीक्षण अभियन्ता/ अधिशासी अभियन्ता, सिंचाई विभाग, टिहरी गढ़वाल।
7. निदेशक, एन0आई0सी0, सचिवालय परिसर देहरादून को अधिसूचना की एक साफ्ट कापी इस आशय से प्रेषित कि वे इसे NIC टिहरी की वेबसाईट पर अपलोड कराने का कष्ट करें।
8. संयुक्त निदेशक, राजकीय मुद्रणालय, रूड़की को इस आशय से प्रेषित कि कृपया अधिसूचना को साधारण गजट में प्रकाशित करते हुये 100 प्रतियां शासन को उपलब्ध कराने का कष्ट करें।
9. गार्ड फाईल।

आज्ञा से,
(जे0एल0शर्मा)
संयुक्त सचिव।

41150

In pursuance of the provisions of clause (3) of Article 348 of the 'Constitution of India', The Governor is pleased to order the publication of the following English translation of notifiction no. 926 dated 8 July, 2021 for general information.

Government of Uttarakhand
Irrigation & Flood Control Section-02
No.926/II(2)/2021-06(15)/2020
Dehradun: Dated 8 July, 2021

Notification
Miscellaneous

In exercise of the powers conferred by sub section (1) of section 12 of the Uttarakhand Flood Plain Zoning Act, 2012 (Uttarakhand Act. No 07 of 2013) the Governor is pleased to accord sanction of following work execution in these area with declaration flood plain zoning to the mentioned area annexed schedule 1 and 2 of the previous notification no- 1829/ II(2)–2021–06(15)/2020, dated 28.09.2020 on both side river Bhilangna Gangi to Ghansali 68.00 km, Right side river Ganga Devprayag sangam to Dhalwala drain Muniki reti 68.00 km, both side river Bhagirathi Koteshwar dam to Devprayag sangam 22.50 km, Right side river Alaknanda Srinagar dam to Devprayag sangam 37.00 km of District Tihari Garhwal, namely-

S.No.	Area	Details of Permissible Works
1.	Prohibited Area	Construction/Activities regarding embankment/ flood Management, Mining, Plantation, Agriculture, Bathing Ghats, River Front development, Irrigation, Drinking water scheme, Water sports, Water transportation and Bridge etc.
2.	Restricted Area	Construction/Activities regarding Park, Sports Field, Fisheries, Agriculture etc. and the temporary construction required for religious fairs from time to time shall be permissible after getting N.O.C. from Uttarakhand Peyjal Nigam that there are appropriate management for disposal of sewerage and soild w aste created by the said activities in this area. The reconstruction of existing unsafe structure shall be admissible up to limitation of existing land covering 35% floor area ratio 1.5 and up to maximum height 7.50 meter or double storey building with the restriction that the sewerage system is available in the area. In case of admissibility of construction, minimum plinth level of the building from High Flood Level (H.F.L) shall be kept 1.0 M high and the examination/N.O.C. shall be necessary from the Uttarakhand Peyjal Nigam for ensuring that there are appropriate provision of Sewerage treatment.

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp.Dt.-13-01-2030
GOVT. OF INDIA

(S.A.Murugesan)
Secretary

(10)

No. 926/II(2)/2021-06(15)/2020

Copy to-

1. Principal Secretary/Secretary, Revenue/Housing Government of Uttarakhand.
2. Commissioner, Garhwal.
3. D.M. Tehri Garhwal/Flood Plain Zoning Authority, Tihari Garhwal.
4. Engineer in Chief, Irrigation Department. Uttarakhand, Dehradun.
5. Chief Engineer, Irrigation Department, Garhwal.
6. S.E./Ex.Engineer, Irrigation Department, Tihari Garhwal.
7. Director, NIC, Uttarakhand Sectariate, Dehradun with the request that please upload soft copy of this notification on NIC Tihari site.
8. Joint Director, Government printing Press Roorkee with the request that please publish 100 copies of this notification in Genreal gazette and send it to Government.
9. Office Copy.

(J.L.Sharma)
Joint Secretary.

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp.Dt.-13-01-2030
GOVT. OF INDIA

41152

उत्तराखण्ड शासन
सिंचाई एवं बाढ़ नियंत्रण अनुभाग–2
संख्या 05/ II(2)/2021–06(17)/2020
देहरादूनः दिनांक 03 दिसम्बर, 2021

अधिसूचना

राज्यपाल, उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012 (उत्तराखण्ड अधिनियम संख्या 07 वर्ष 2013) धारा 12 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए जिला पौड़ी गढ़वाल के सिंचाई खण्ड दुगड्डा में गंगा नदी पर बागी व्यास घाट (देवप्रयाग) वांये पार्श्व से भीमगोड़ा बैराज (हरिद्वार) वांये पार्श्व तक 88.00 कि0मी0 तथा सिंचाई खण्ड श्रीनगर के अलकनंदा नदी के डुंगरीपंथ(डेम साईड) से व्यासघाट देवप्रयाग तक 53.00 कि0मी0 क्रमशः रीच हेतु पूर्व में जारी अधिसूचना संख्या–627 दिनांक 11.08.2020 एवं अधिसूचना संख्या–1081 दिनांक 13.08.2020 में संलग्न अनुसूची–1 एवं 2 में निर्दिष्ट क्षेत्रों को बाढ़ मैदान क्षेत्र घोषित करते हुए, इन क्षेत्रों में निम्नवत् कार्य सम्पादित करने की सहर्ष स्वीकृति प्रदान करते हैं; अर्थात्:–

क्र.सं.	क्षेत्र	अनुमन्य कार्यों का विवरण
1	प्रतिषिद्ध क्षेत्र	तटबन्ध/बाढ़ प्रबन्धन, खनन, वृक्षारोपण, कृषि, स्नान घाट निर्माण, नदी तटीय विकास, सिंचाई, पेयजल योजना, जलक्रीड़ा, जल परिवहन, सेतु आदि से सम्बन्धित निर्माण कार्य।
2	निर्बन्धित क्षेत्र	पार्क, खेल का मैदान, मत्स्य पालन, कृषि आदि गतिविधियॉ, समय–समय पर होने वाले धार्मिक मेलों हेतु अस्थाई निर्माण इस प्रतिबन्ध के साथ अनुमन्य होंगे कि उक्त गतिविधियों द्वारा उत्सर्जित होने वाला जल–मल व ठोस अपशिष्ट का पूर्णतः समुचित प्रबन्धन सुनिश्चित करते हुये उक्त का परीक्षण उत्तराखंड पेयजल निगम से कराया जायेगा, इस क्षेत्र में पूर्व से विद्यमान निर्माण, जो जीर्ण–शीर्ण अवस्था में हैं, की विद्यमान भू–आच्छादन 35 प्रतिशत, तल क्षेत्र अनुपात 1.5 व भवन की अधिकतम ऊंचाई 7.50 मी0 अथवा दो मंजिल की सीमा तक पुनर्निर्माण इस प्रतिबन्ध के साथ अनुमन्य होगा कि क्षेत्र में सीवरेज व्यवस्था उपलब्ध हो। निर्माण अनुमन्य होने की स्थिति में High Flood Level से भवन का न्यूनतम Plinth Level 1.00 मीटर होगा एवं क्षेत्र की सीवरेज व्यवस्था का समुचित प्रबन्धन सुनिश्चित करने के साथ–साथ उत्तराखंड पेयजल निगम से परीक्षण/अनापत्ति प्रमाण पत्र लिया जाना आवश्यक होगा।

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp.Dt.-13-01-2030
GOVT. OF INDIA

मु0 अभि0
(स्तर- I) देहरादून

(हरिचन्द्र सेमवाल)
सचिव।

संख्या 05/ II(2)/2021–06(17)/2020, तद्दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. प्रमुख सचिव/सचिव, राजस्व/आवास विभाग, उत्तराखण्ड शासन।
2. मण्डलायुक्त, गढवाल।
3. जिलाधिकारी/बाढ़ मैदान परिक्षेत्रण प्राधिकारी,पौड़ी।
4. प्रमुख अभियन्ता, सिंचाई विभाग, देहरादून।
5. मुख्य अभियन्ता, सिंचाई विभाग (गढ़वाल)।
6. अधीक्षण अभियन्ता/अधिशासी अभियन्ता, सिंचाई विभाग, पौड़ी गढ़वाल।
7. निदेशक, एन0आई0सी0, सचिवालय परिसर देहरादून को अधिसूचना की एक साफ्ट कापी इस आशय से प्रेषित कि वे इसे NIC जनपद पौड़ी गढ़वाल की वेबसाईट पर अपलोड कराने का कष्ट करें।
8. संयुक्त निदेशक, राजकीय मुद्रणालय, रूड़की को इस आशय से प्रेषित कि कृपया अधिसूचना को साधारण गजट में प्रकाशित करते हुये 100 प्रतियां शासन को उपलब्ध कराने का कष्ट करें।
9. गार्ड फाईल।

SSO(P)
Engineer in Chief
(Irrigation)
5/1/22

आज्ञा से,
(जे0एल0शर्मा)
संयुक्त सचिव।

41153

(12)

In pursuance of the provisions of clause (3) of article 348 of the "Constitution of India", The Governor is pleased to order the publication of the following English translation of notifiction no. 05 dated 03 January 2022 for general information.

Government of Uttarakhand
Irrigation & Flood Control Section-02
No. 05 /II(2)/2021-06(17)/2020
Dehradun: Dated 03 January, 2022

Notification

In exercise of the powers conferred by sub section (1) of section 12 of the Uttarakhand Flood Plain Zoning Act, 2012 (Uttarakhand Act. No 07 of 2013), the Governor is pleased to allow the following work execution in these area with declaration flood plain zoning to the referred area annexed schedule 1 and 2 of the notification no- 627 dated 11.08.2020 and notification no-1081 dated 13.08.2020, from Vyas Ghat (Devprayag) left side to Bhimgoda barrage (Haridwar) left side reach up to 88.00 kms on Ganga river in the irrigation section of pauri garhwal and Dungaripanth (Dame side) to Vyasghat Devprayag reach up to 53.00 kms on Alaknanda river of irrigation section srinagar respectively namely:-

S.No.	Area	Details of Permissible Works
1.	Prohibited Area	Construction/Activities regarding embankment/flood Management, Mining, Plantation, Agriculture, Bathing Ghats, Construction River Front development, Irrigation, Drinking water scheme, Water sports, Water transportation and Bridge etc.
2.	Restricted Area	Activities regarding Park, Sports Field, Fisheries, Agriculture etc. and the temporary construction required for religious fairs from time to time shall be permissible While ensurinng proper management of Sewage and solid waste generation by the above activities the above shall be tested by the Uttarakhand Drinking Water Corporation. The reconstruction of existing unsafe structure shall be admissible up to limitation of existing land covering 35 percent floor area ratio 1.5 and up to maximum height 7.50 meter or double storey building with the restriction that the sewerage system is available in the area. In case of admissibility of construction, minimum plinth level of the building from High Flood Level (H.F.L) shall be kept 1.0 M high and the examination/ no obejection certificate shall be necessary from the Uttarakhand Drinking Water Corporation for ensuring that there are appropriate provision of Sewerage treatment.

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp.Dt.-13-01-2030
GOVT. OF INDIA

(H.C.Semwal)
Secretary

No. 05 /II(2)/2021-06(17)/2020

Copy to-

1. Principal Secretary/ Secretary,Revenue/Housing Government of Uttarakhand.
2. Commissioner, Garhwal.
3. D.M. /Flood Plain Zoning Authority, Pauri Garhwal.
4. Engineer in Chief, Irrigation Department. Uttarakhand, Dehradun.
5. Chief Engineer, Irrigation Department, Garhwal.
6. S.E./Ex.Engineer, Irrigation Department, Pauri Garhwal .
7. Director, NIC, Uttarakhand Sectariate, Dehradun with the request that please upload soft copy of this notification on NIC Pauri Garhwal site.
8. Joint Director, Government printing Press Roorkee with the request that please publish 100 copies of this notification in Genreal gazette and send it to Government.
9. Office Copy.

(J.L.Sharma)
Joint Secretary.

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp.Dt.-13-01-2030
GOVT. OF INDIA

41155

(14)

उत्तराखण्ड शासन
सिंचाई एवं बाढ़ नियंत्रण अनुभाग–2
संख्या–41 / I(2) / 2024–06(18) / 2020
देहरादूनः दिनांक 8 जनवरी, 2024

अधिसूचना

राज्यपाल, उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012 (उत्तराखण्ड अधिनियम संख्या 07 वर्ष 2013) की धारा 12 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए जनपद देहरादून के सीमान्तर्गत ऋषिकेश क्षेत्र में ढालवाला ड्रेन से पशुलोक बैराज एवं पशुलोक बैराज एवं हरिपुर कलां तक गंगा नदी के दांये तट तक (ऋषिकेश, खड़कमाफ, गौहरीमाफी, रायवाला एवं हरिपुर परगना– परवादून) हेतु पूर्व में जारी अधिसूचना संख्या–727 / I(2) / 2022–06(18) / 2020, दिनांक 13 जुलाई, 2022 में संलग्न प्रतिषिद्ध / निर्बन्धित क्षेत्रों की अनुसूची 01 और 02 में निर्दिष्ट क्षेत्रों एवं जनपद देहरादून के राजस्व ग्राम वीरपुर खुर्द से सम्बन्धित संलग्न तालिका में उल्लिखित क्षेत्र को भी अन्तिम अधिसूचना में सम्मिलित कर बाढ़ मैदान परिक्षेत्र घोषित करते हुए, इन क्षेत्रों में निम्नवत् कार्य सम्पादित करने की सहर्ष स्वीकृति प्रदान करते हैं; अर्थात्:–

क्र.सं.	क्षेत्र	अनुमन्य कार्यों का विवरण
1	प्रतिषिद्ध क्षेत्र	तटबन्ध / बाढ़ प्रबन्धन, खनन, वृक्षारोपण, कृषि, स्नान घाट निर्माण, नदी तटीय विकास, सिंचाई, पेयजल योजना, जलक्रीड़ा, जल परिवहन, सेतु आदि से सम्बन्धित निर्माण / गतिविधियां। "परन्तु राज्य सरकार अधिनियम की मूल भावना का अनुपालन करते हुए, कि नदी की धारा / प्रवाह में किसी प्रकार का व्यवधान उत्पन्न न हो, जनहित में, प्रकरण विशेष में, उपरोक्त उल्लिखित कार्य के साथ–साथ समान प्रकृति के अतिरिक्त अन्य कार्यों को भी करने की अनुमति राजपत्र में अधिसूचना के द्वारा प्रदान कर सकेगी।"
2	निर्बन्धित क्षेत्र	पार्क, खेल का मैदान, मत्स्य पालन, कृषि आदि के सम्बन्ध में निर्माण / गतिविधियॉ और समय–समय पर होने वाले धार्मिक मेलों हेतु अस्थाई / स्थाई निर्माण इस प्रतिबन्ध के साथ अनुमन्य होंगे कि उक्त गतिविधियों द्वारा उत्सर्जित होने वाला जल–मल व ठोस अपशिष्ट का पूर्णतः समुचित प्रबन्धन सुनिश्चित करते हुये उक्त का अनापत्ति प्रमाण पत्र / परीक्षण उत्तराखंड पेयजल निगम से कराया जायेगा, इस क्षेत्र में पूर्व से विद्यमान निर्माण, जो जीर्ण–शीर्ण अवस्था में हैं, की विद्यमान भू–आच्छादन 35 प्रतिशत, तल क्षेत्र अनुपात 1:5 व भवन की अधिकतम ऊंचाई 7.50 मी0 अथवा दो मंजिल की सीमा तक पुनर्निर्माण इस प्रतिबन्ध के साथ अनुमन्य होगा कि क्षेत्र में सीवरेज व्यवस्था उपलब्ध हो। निर्माण अनुमन्य होने की स्थिति में उच्च बाढ़ तल (High Flood Level)से भवन का न्यूनतम प्लिंथ लेवल (Plinth Level) 1.00 मीटर होगा एवं क्षेत्र की सीवरेज व्यवस्था का समुचित प्रबन्धन सुनिश्चित करने के साथ–साथ उत्तराखंड पेयजल निगम से परीक्षण / अनापत्ति प्रमाण पत्र लिया जाना आवश्यक होगा। "परन्तु राज्य सरकार अधिनियम की मूल भावना का अनुपालन करते हुए, कि नदी की धारा / प्रवाह में किसी प्रकार का व्यवधान उत्पन्न न हो, जनहित में, प्रकरण विशेष में, उपरोक्त उल्लिखित कार्य के साथ–साथ समान प्रकृति के अतिरिक्त अन्य कार्यों को भी करने की अनुमति राजपत्र में अधिसूचना के द्वारा प्रदान कर सकेगी।"

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp.Dt.-13-01-2030
GOVT. OF INDIA

भवदीय,

(हरिचन्द्र सेमवाल)
सचिव।

संख्या– 41/ II(2)/2024–06(18)/2020, तद्दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. प्रमुख सचिव/सचिव, राजस्व/आवास विभाग, उत्तराखण्ड शासन।
2. मण्डलायुक्त, गढ़वाल।
3. जिलाधिकारी/बाढ़ मैदान परिक्षेत्रण प्राधिकारी, देहरादून।
4. प्रमुख अभियन्ता, सिंचाई विभाग, देहरादून
5. मुख्य अभियन्ता/अधीक्षण अभियन्ता/अधिशासी अभियन्ता, सिंचाई विभाग, देहरादून।
6. निदेशक, एन0आई0सी0, सचिवालय परिसर देहरादून को अधिसूचना की एक साफ्ट कापी इस आशय से प्रेषित कि वे इसे NIC देहरादून की वेबसाईट पर अपलोड कराने का कष्ट करें।
7. संयुक्त निदेशक, राजकीय मुद्रणालय, रूड़की को इस आशय से प्रेषित कि कृपया अधिसूचना को साधारण गजट में प्रकाशित करते हुये 100 प्रतियां शासन को उपलब्ध कराने का कष्ट करें।
8. गार्ड फाईल।

(हरि चन्द्र सेमवाल)
सचिव।

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.-13-01-2030
GOVT. OF INDIA

41157

(16)

In pursuance of the provision of clause (3) of article 348 of the 'Constitution of India', the Governor is pleased to order the publication of the following English translation of notifiction no. 41 dated 8 January, 2024 for general information.

Government of Uttarakhand
Irrigation and Flood Control Section-02
No- 41 /II(2)/2022-06(18)/2020
Dehradun: Dated 8 January,2024

Notification

In exercise of the powers conferred by sub section (1) of section 12 of the Uttarakhand Flood Plain Zoning Act, 2012 (Uttarakhand Act. No 07 of 2013), the Governor is pleased to allow to sanction the execution of following work in these area by declaring flood plain zoning to the mentioned area annexed schedule 1 and 2 of Prohibited/ Restricted areas of the previous notification no-727/II(2)/2022-06(18)/2020, Dated- 13 July, 2022 from Dhalwala Drain to Pashulok Barradge, and Pashulok Barradge to Haripur kalan Right Side of Ganga river in Rishikesh area (Rishikesh, Khadakmaf, Gauhrimafi, Raiwala and Haripur Pargana-Parawadun) along with area mentioned in attached table of revenue Village Veerpur Khurd of district Dehradun will also be included in the final notification namely:-

S.No.	Area	Details of Permissible Works
1.	Prohibited Area	Construction activities regarding embankment/ flood management, mining, plantation, agriculture, construction of bathing ghats, river front development, irrigation, drinking water scheme, water sports, water transportation and bridge etc. Provided that compliance the basic spirit of the Act, the state government may by Gazette notification allow to permit in public interest, for a particular case, to do other works of similar nature in addition to the works as mentioned above, in such manner that river stream/ flow shall not get obstructed.
2.	Restricted Area	Aactivities regarding park, sports field, fisheries, agriculture etc. and the temporary/ permanent construction required for religious fairs from time to time shall be permissible after getting No Objection Certificate (N.O.C.)/examination from Uttarakhand Pey Jal Nigam that there are appropriate management for disposal of sewerage and solid waste created by the said activities in this area, the construction of existing unsafe structure shall be admissible up to limitation of existing land covering 35 percent floor area ratio 1:5 and up to maximum height 7.50 meter or double storey building with the restriction that the sewerage system is available in the area. In case of admissibility of construction, minimum plinth level of the building from High Flood Level (H.F.L) shall be kept 1.0 M high and the examination/ No Objection Certificate (N.O.C.) shall be necessary from the Uttarakhand Pey Jal Nigam for ensuring that there are appropriate provision of Sewerage treatment. Provided that compliance the basic spirit of the Act, the state government may by Gazette notification allow to permit in public interest, for a particular case, to do other works of similar nature in addition to the works as mentioned above, in such manner that river stream/ flow shall not get obstructed.

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp.Dt.-13-01-2030
GOVT. OF INDIA

By Order,

(H.C.Semwal)
Secretary

No- 41 /II(2)/2022-06(18)/2020

Copy to-

1. Principal Secretary/ Secretary, Revenue/ Housing Government of Uttarakhand.
2. Commissioner, Garhwal.
3. D.M. /Flood Plain Zoning Authority, Dehradun.
4. Engineer in Chief, Irrigation Department. Uttarakhand, Dehradun.
5. Chief Engineer, Irrigation Department, Dehradun.
6. S.E./Ex.Engineer, Irrigation Deppartment, Dehradun.
7. Director, NIC, Uttarakhand Sectariate, Dehradun with the request that please upload soft copy of this notification on NIC Dehradun site.
8. Joint Director, Government printing Press Roorkee with the request that please publish 100 copies of this notification in Genreal gazette and send it to Government.
9. Office Copy.

(H.C.Semwal)
Secretary

NOTARY PUBLIC
VIRENDER [illegible]
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.- 13-01-2030
GOVT. OF INDIA

41159

(18)

उत्तराखण्ड शासन
सिंचाई एवं बाढ़ परिक्षेत्रण अनुभाग–2
संख्या– / ।।(2) / 2024–06(65) / 2016
देहरादूनः दिनांक 8 जनवरी, 2024

अधिसूचना

राज्यपाल, उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012 (उत्तराखण्ड अधिनियम संख्या 07 वर्ष 2013) की धारा 12 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए जनपद हरिद्वार के तहसील हरिद्वार के अन्तर्गत आने वाले हरिपुर कलां से चण्डी पुल तक गंगा नदी के दांये तट हेतु पूर्व में जारी अधिसूचना संख्या 726 / ।।(2) / 2022–06(65) / 2016, दिनांक 13 जुलाई, 2022 में संलग्न प्रतिषिद्ध / निर्बन्धित क्षेत्रों की अनुसूची 01 और 02 में निर्दिष्ट क्षेत्रों को बाढ़ मैदान परिक्षेत्र घोषित करते हुए, इन क्षेत्रों में निम्नवत् कार्य सम्पादित करने की सहर्ष स्वीकृति प्रदान करते हैं; अर्थात्:–

क्र.सं.	क्षेत्र	अनुमन्य कार्यों का विवरण
1	प्रतिषिद्ध क्षेत्र	तटबन्ध / बाढ़ प्रबन्धन, खनन, वृक्षारोपण, कृषि, स्नान घाट निर्माण, नदी तटीय विकास, सिंचाई, पेयजल योजना, जलक्रीड़ा, जल परिवहन, सेतु आदि से सम्बन्धित निर्माण / गतिविधियां। "परन्तु राज्य सरकार अधिनियम की मूल भावना का अनुपालन करते हुए, कि नदी की धारा / प्रवाह में किसी प्रकार का व्यवधान उत्पन्न न हो, जनहित में, प्रकरण विशेष में, उपरोक्त उल्लिखित कार्य के साथ–साथ समान प्रकृति के अतिरिक्त अन्य कार्यों को भी करने की अनुमति राजपत्र में अधिसूचना के द्वारा प्रदान कर सकेगी।"
2	निर्बन्धित क्षेत्र	पार्क, खेल का मैदान, मत्स्य पालन, कृषि आदि के सम्बन्ध में निर्माण / गतिविधियाँ और समय–समय पर होने वाले धार्मिक मेलों हेतु अस्थाई / स्थाई निर्माण इस प्रतिबन्ध के साथ अनुमन्य होंगे कि उक्त गतिविधियों द्वारा उत्सर्जित होने वाला जल–मल व ठोस अपशिष्ट का पूर्णतः समुचित प्रबन्धन सुनिश्चित करते हुये उक्त का अनापत्ति प्रमाण पत्र / परीक्षण उत्तराखंड पेयजल निगम से कराया जायेगा, इस क्षेत्र में पूर्व से विद्यमान निर्माण, जो जीर्ण–शीर्ण अवस्था में हैं, की विद्यमान भू–आच्छादन 35 प्रतिशत, तल क्षेत्र अनुपात 1:5 व भवन की अधिकतम ऊंचाई 7.50 मी0 अथवा दो मंजिल की सीमा तक पुनर्निर्माण इस प्रतिबन्ध के साथ अनुमन्य होगा कि क्षेत्र में सीवरेज व्यवस्था उपलब्ध हो। निर्माण अनुमन्य होने की स्थिति में उच्च बाढ़ तल (High Flood Level)से भवन का न्यूनतम प्लिंथ लेवल (Plinth Level) 1.00 मीटर होगा एवं क्षेत्र की सीवरेज व्यवस्था का समुचित प्रबन्धन सुनिश्चित करने के साथ–साथ उत्तराखंड पेयजल निगम से परीक्षण / अनापत्ति प्रमाण पत्र लिया जाना आवश्यक होगा। "परन्तु राज्य सरकार अधिनियम की मूल भावना का अनुपालन करते हुए, कि नदी की धारा / प्रवाह में किसी प्रकार का व्यवधान उत्पन्न न हो, जनहित में, प्रकरण विशेष में, उपरोक्त उल्लिखित कार्य के साथ–साथ समान प्रकृति के अतिरिक्त अन्य कार्यों को भी करने की अनुमति राजपत्र में अधिसूचना के द्वारा प्रदान कर सकेगी।"

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.-13-01-2030
GOVT. OF INDIA

(हरिचन्द्र सेमवाल)
सचिव।

क्रमशः...2

41160

19

-40/II(2)/2024-06(65)/2016,तद्दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. प्रमुख सचिव/सचिव, राजस्व/आवास विभाग, उत्तराखण्ड शासन।
2. मण्डलायुक्त, गढ़वाल।
3. जिलाधिकारी/बाढ़ मैदान परिक्षेत्रण प्राधिकारी, हरिद्वार।
4. प्रमुख अभियन्ता, सिंचाई विभाग, देहरादून
5. मुख्य अभियन्ता/अधीक्षण अभियन्ता/अधिशासी अभियन्ता, सिंचाई विभाग, हरिद्वार।
6. निदेशक, एन0आई0सी0, सचिवालय परिसर देहरादून को अधिसूचना की एक साफ्ट कापी इस आशय से प्रेषित कि वे इसे NIC हरिद्वार की वेबसाईट पर अपलोड कराने का कष्ट करें।
7. संयुक्त निदेशक, राजकीय मुद्रणालय, रूड़की को इस आशय से प्रेषित कि कृपया अधिसूचना को साधारण गजट में प्रकाशित करते हुये 100 प्रतियां शासन को उपलब्ध कराने का कष्ट करें।
8. गार्ड फाईल।

(हरि चन्द्र सेमवाल)
सचिव।

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.- 13-01-2030
GOVT. OF INDIA

41161

20

In pursuance of the provision of clause (3) of article 348 of the 'Constitution of India', the Governor is pleased to order the publication of the following English translation of notifiction no. 40 dated 8 January,2024 for general information.

Government of Uttarakhand
Irrigation and Flood Control Section-02
No-40/II(2)/2024-06(65)/2016,
Dehradun: Dated 8 January,2024

Notification

In exercise of the powers conferred by sub section (1) of section 12 of the Uttarakhand Flood Plain Zoning Act, 2012 (Uttarakhand Act. No 07 of 2013), the Governor is pleased to allow to sanction the execution of following work in these area by declaring the flood plain zoning to the mentioned area annexed schedule 1 and 2 of Prohibited/ Restricted areas of the previous notification no- 726/II(2)/2022-06(65)/2016, Dated- 13 July, 2022 from Haripur kalan to the Chandi Ghat, Right Side of Ganga river of district Haridwar, namely:-

S.No.	Area	Details of Permissible Works
1.	Prohibited Area	Construction activities regarding embankment/ flood management, mining, plantation, agriculture, construction of bathing ghats, river front development, irrigation, drinking water scheme, water sports, water transportation and bridge etc. Provided that compliance the basic spirit of the Act, the state government may by Gazette notification allow to permit in public interest, for a particular case, to do other works of similar nature in addition to the works as mentioned above, in such manner that river stream/ flow shall not get obstructed.
2.	Restricted Area	Activities regarding park, sports field, fisheries, agriculture etc. and the temporary/ permanent construction required for religious fairs from time to time shall be permissible after getting No Objection Certificate (N.O.C.)/examination from Uttarakhand Pey Jal Nigam that there are appropriate management for disposal of sewerage and solid waste created by the said activities in this area, the construction of existing reinous state structure shall be admissible up to limitation of existing land covering 35 percent floor area ratio 1:5 and up to maximum height 7.50 meter or double storey building with the restriction that the sewerage system is available in the area. In case of admissibility of construction, minimum plinth level of the building from High Flood Level (H.F.L) shall be kept 1.0 M high and the examination/ No Objection Certificate (N.O.C.) shall be necessary from the Uttarakhand Pey Jal Nigam for ensuring that there are appropriate provision of Sewerage treatment: Provided that compliance the basic spirit of the Act, the state government may by Gazette notification allow to permit in public interest, for a particular case, to do other works of similar nature in addition to the works as mentioned above, in such manner that river stream/ flow shall not get obstructed.

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.- 13-01-2030
GOVT. OF INDIA

By Order,

(H.C.Semwal)
Secretary

Cont....2

No-40 /II(2)/2022-06(65)/2016.

Copy to-

1. Principal Secretary/ Secretary, Revenue/ Housing Government of Uttarakhand.
2. Commissioner, Garhwal.
3. D.M. /Flood Plain Zoning Authority, Haridwar.
4. Engineer in Chief, Irrigation Department. Uttarakhand, Dehradun.
5. Chief Engineer, Irrigation Department, Haridwar.
6. S.E./Ex.Engineer, Irrigation Deppartment, Haridwar.
7. Director, NIC, Uttarakhand Sectariate, Dehradun with the request that please upload soft copy of this notification on NIC Haridwar site.
8. Joint Director, Government printing Press Roorkee with the request that please publish 100 copies of this notification in Genreal gazette and send it to Government.
9. Office Copy.

By Order,

(H.C.Semwal)
Secretary

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.-13-01-2030
GOVT. OF INDIA

41163

22

उत्तराखण्ड शासन
सिंचाई अनुभाग–2
संख्याः– 828 / II(2)–2018–06(65) / 2016
देहरादूनः दिनांक, 11 मई, 2018

अधिसूचना
विविध

राज्यपाल, उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012 (उत्तराखण्ड अधिनियम संख्या 07 वर्ष 2013) की धारा 12 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए जनपद हरिद्वार में गंगा नदी, हरिद्वार से लक्सर तक 50 किमी0 रीच हेतु पूर्व में जारी अधिसूचना संख्या 381 / II–2017–06(65) / 2016, दिनांक 28.02.2017 में संलग्न अनुसूची–01 एवं 02 में वर्णित क्षेत्रों में निम्नवत कार्य सम्पादित करने की सहर्ष स्वीकृति प्रदान करते हैं; अर्थातः–

क्र0 सं0	क्षेत्र	अनुमन्य कार्यों का विवरण
1	प्रतिषिद्ध क्षेत्र	तटबन्ध / बाढ़ प्रबन्धन, खनन, वृक्षारोपण, कृषि, स्नान घाट निर्माण, नदी तटीय विकास, सिंचाई, पेयजल योजना, जलक्रीड़ा, जल परिवहन, सेतु आदि से सम्बन्धित निर्माण कार्य।
2	निर्बन्धित क्षेत्र	पार्क, खेल का मैदान, मत्स्य पालन, कृषि आदि गतिविधियॉं, समय–समय पर होने वाले धार्मिक मेलों हेतु अस्थाई निर्माण इस प्रतिबन्ध के साथ अनुमन्य होंगे कि उक्त गतिविधियों द्वारा उत्सर्जित होने वाला जल–मल व ठोस अपशिष्ट का पूर्णतः समुचित प्रबन्धन सुनिश्चित करते हुये उक्त का परीक्षण उत्तराखंड पेयजल निगम से कराया जायेगा, इस क्षेत्र में पूर्व से विद्यमान निर्माण, जो जीर्ण–शीर्ण अवस्था में हैं, की विद्यमान भू–आच्छादन 35 प्रतिशत, तल क्षेत्र अनुपात 1.5 व भवन की अधिकतम ऊंचाई 7.50 मी0 अथवा दो मंजिल की सीमा तक पुनर्निर्माण इस प्रतिबन्ध के साथ अनुमन्य होगा कि क्षेत्र में सीवरेज व्यवस्था उपलब्ध हो। निर्माण अनुमन्य होने की स्थिति में High Flood Level से भवन का न्यूनतम Plinth Level 1.00 मीटर होगा एवं क्षेत्र की सीवरेज व्यवस्था का समुचित प्रबन्धन सुनिश्चित करने के साथ–साथ उत्तराखंड पेयजल निगम से परीक्षण / अनापत्ति प्रमाण पत्र लिया जाना आवश्यक होगा।

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.-13-01-2030
GOVT. OF INDIA

(आनन्द बर्द्धन)
प्रमुख सचिव।

संख्याः– 828 / II(2)–2018–06(65) / 2016, तद्दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. प्रमुख सचिव / सचिव, राजस्व / आवास विभाग, उत्तराखण्ड शासन।
2. मण्डलायुक्त, गढवाल।
3. जिलाधिकारी / बाढ़ मैदान परिक्षेत्रण प्राधिकारी, हरिद्वार।
4. प्रमुख अभियन्ता, सिंचाई विभाग, देहरादून।
5. मुख्य अभियन्ता, सिंचाई विभाग (गढ़वाल)।
6. अधीक्षण अभियन्ता / अधिशासी अभियन्ता, सिंचाई विभाग ,हरिद्वार।
7. निदेशक, एन0आई0सी0, सचिवालय परिसर देहरादून को अधिसूचना की एक सॉफ्ट कापी इस आशय से प्रेषित कि वे इसे NIC हरिद्वार की वेबसाईट पर अपलोड कराने का कष्ट करें।
8. संयुक्त निदेशक, राजकीय मुद्रणालय, रूड़की को इस आशय से प्रेषित कि अधिसूचना को साधारण गजट में प्रकाशित करते हुये 200 प्रतियां शासन को उपलब्ध कराने का कष्ट करें।
9. गार्ड फाईल।

आज्ञा से,
(देवेन्द्र पालीवाल)
अपर सचिव।

U.O. Note 2017-18.doc page 25

41164

In pursuance of the provisions of clause (3) of Article 348 of the 'Constitution of India', The Governor is pleased to order the publication of the following English translation of notifiction no. 828 dated 11.05.2018 for general information.

23

Government of Uttarakhand
Irrigation Section-02
No. 828 /II(2)/2018-06(65)/2016
Dehradun: Dated 11 May, 2018

Notification
Miscellaneous

In exercise of the powers conferred by sub section (1) of section 12 of the Uttarakhand Flood Plain Zoning Act, 2012 (Uttarakhand Act No. 07 of 2013) the Governor is pleased to accord sanction of following work execution in these area with declaration flood plain zoning to the mentioned area annexed schedule 01 and 02 of the previous notification no. 381/II-2017-06(65)/2016, dated 28.02.2017 for reach up to 50 Km from Haridwar to Laksar in river Ganga of District Haridwar, namely-

S.No.	Area	Details of Permissible Works
1.	Prohibited Area	Construction/Activities regarding embankment/flood Management, Mining, Plantation, Agriculture, Bathing Ghats, River Front development, Irrigation, Drinking water scheme, Water sports, Water transportation and Bridge etc.
2.	Restricted Area	Construction/Activities regarding Park, Sports Field, Fisheries, Agriculture etc. and the temporary construction required for religious fairs from time to time shall be permissible after getting N.O.C. from Uttarakhand Peyjal Nigam that there are appropriate management for disposal of sewerage and soild waste created by the said activities in this area. The reconstruction of existing unsafe structure shall be admissible up to limitation of existing land covering 35% floor area ratio 1:5 and up to maximum height 7.50 meter or double storey building with the restriction that the sewerage system is available in the area. In case of admissibility of construction, minimum plinth level of the building from High Flood Level (H.F.L) shall be kept 1.0 M high and the examination/N.O.C. certifecate shall be required necessary from the Uttarakhand Peyjal Nigam for ensuring that there are appropriate provision of Sewerage treatment.

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp.Dt.-13-01-2030
GOVT. OF INDIA

(Anand Bardhan)
Principal Secretary.

U.O. White 2017-18.doc page 26

24

No. 828 /II(2)/2018-06(65)/2016
Copy to

1. Principal Secretary/Secretary, Revenue/Housing Government of Uttarakhand.
2. Commissioner, Garhwal.
3. D.M. Haridwar/Flood Plain Zoning Authority, Haridwar.
4. Engineer in Chief, Irrigation Department. Uttarakhand, Dehradun.
5. Chief Engineer, Irrigation Department, Garhwal.
6. S. E./Ex. Engineer, Irrigation Department, Haridwar.
7. Director, NIC, Uttarakhand Sectariate, Dehradun with the request that please upload soft copy of this notification on NIC Haridwar site.
8. Joint Director, Government printing Press Roorkee with the request that please publish 200 copies of this notification in Genreal gazette and send it to Government.
9. Office Copy.

(Devendra Palival)
Additional Secretary.

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp.Dt.-13-01-2030
GOVT. OF INDIA

(25)

No. IF 2-10/10.1/1/2022-II-2-Irrigation and Minor Irrigation Department-Part(1) (Computer No. 2:
I/49691/2022
I/49691/2022

उत्तराखण्ड शासन
सिंचाई एवं बाढ़ नियंत्रण अनुभाग–2
ई–पत्रावली संख्या–22200
देहरादूनः दिनांक 14 जुलाई, 2022

अधिसूचना

राज्यपाल, उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012 (उत्तराखण्ड अधिनियम संख्या 07 वर्ष 2013) की धारा 12 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, तालिका में उल्लिखित जिलों हेतु, पूर्व में निर्गत विभिन्न अधिसूचनाओं में आंशिक संशोधन करते हुए प्रतिषिद्ध क्षेत्र एवं निर्बन्धित क्षेत्र में अनुमन्य कार्यों में निम्नवत् परन्तुक अंतः स्थापित किये जाने की सहर्ष स्वीकृत प्रदान करते है; अर्थात्:–

"परन्तु, राज्य सरकार, अधिनियम की मूल भावना का अनुपालन करते हुए कि नदी की धारा/प्रवाह में किसी प्रकार का व्यवधान उत्पन्न न हो, जनहित में, प्रकरण विशेष में उपरोक्त उल्लिखित कार्य के साथ–साथ समान प्रकृति के अतिरिक्त अन्य कार्यों को भी करने की अनुमति राजपत्र में अधिसूचना के द्वारा प्रदान कर सकेगी।"

तालिका

क्र0	जिला	पूर्व में निर्गत अधिसूचना
1	रूद्रप्रयाग	अधिसूचना संख्या–1943 / II(2)/2021-06(14)/2020 दिनांक 31.12.2021
2	टिहरी गढ़वाल	अधिसूचना सं0–926/ II(2)/2021-06(15)/2020 दिनांक 08.07.2021
3	चमोली	अधिसूचना सं0–928/ II(2)/2021-06(16)/2020 दिनांक 08.07. 2021
4	पौड़ी गढ़वाल	अधिसूचना संख्या–05/ II(2)/2021-06(17)/2020 दिनांक 03.01.2022
6	उत्तरकाशी	अधिसूचना सं0–927/ II(2)/2021-06(66)/2016 दिनांक 08.07.2021
		अधिसूचना संख्या– 829/ II(2)/2021-06(66)/2016 दिनांक 11.05.2018
7	हरिद्वार	अधिसूचना संख्या–828/ II(2)/2021-06(65)/2016 दिनांक 11.05.2018

2– पूर्व में निर्गत, तालिका में उल्लिखित सभी अधिसूचनाओं को, उक्त सीमा तक संशोधित समझा जाय। अधिसूचनाओं के अन्य नियम और शर्तें यथावत लागू रहेंगी।

NOTARY PUBLIC GOVT OF INDIA
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp.Dt.-13-01-2030

Signed by Hari Chandra Semwal
Date: 13-07-2022 15:28:39
(हरिचन्द्र सेमवाल)
सचिव।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. प्रमुख सचिव/सचिव, राजस्व/आवास विभाग, उत्तराखण्ड शासन।
2. मण्डलायुक्त, गढवाल।
3. जिलाधिकारी/बाढ़ मैदान परिक्षेत्रण प्राधिकारी, रूद्रप्रयाग, टिहरी गढ़वाल, चमोली गढ़वाल, पौड़ी गढ़वाल, उत्तरकाशी एवं हरिद्वार।
4. प्रमुख अभियन्ता, सिंचाई विभाग, देहरादून
5. मुख्य अभियन्ता/अधीक्षण अभियन्ता/अधिशासी अभियन्ता, सिंचाई विभाग, सम्बन्धित जनपद।
6. निदेशक, एन0आई0सी0, सचिवालय परिसर देहरादून को अधिसूचना की एक साफ्ट कापी इस आशय से प्रेषित कि वे इसे NIC देहरादून की वेबसाईट पर अपलोड कराने का कष्ट करें।
7. संयुक्त निदेशक, राजकीय मुद्रणालय, रूड़की को इस आशय से प्रेषित कि कृपया अधिसूचना को साधारण गजट में प्रकाशित करते हुये 100 प्रतियां शासन को उपलब्ध कराने का कष्ट करें।
8. गार्ड फाईल।

आज्ञा से,
Signed by Jai Lal Sharma
Date: 13-07-2022 17:40:48
(जे0एल0शर्मा)
संयुक्त सचिव।

Generated from eOffice by RANVIR SINGH, RO-RS, RO - IRRIGATION, Irrigation and Minor Irrigation Department on 14/07/2022 11:13 AM

ई–पत्रावली संख्या–22200 तद्दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. प्रमुख सचिव/सचिव, राजस्व/आवास विभाग, उत्तराखण्ड शासन।
2. मण्डलायुक्त, गढवाल।
3. जिलाधिकारी/बाढ़ मैदान परिक्षेत्रण प्राधिकारी, रूद्रप्रयाग।
4. प्रमुख अभियन्ता, सिंचाई विभाग, देहरादून
5. मुख्य अभियन्ता/अधीक्षण अभियन्ता/अधिशासी अभियन्ता, सिंचाई विभाग, रूद्रप्रयाग।
6. निदेशक, एन0आई0सी0, सचिवालय परिसर देहरादून को अधिसूचना की एक साफ्ट कापी इस आशय से प्रेषित कि वे इसे NIC रूद्रप्रयाग की वेबसाईट पर अपलोड कराने का कष्ट करें।
7. संयुक्त निदेशक, राजकीय मुद्रणालय, रूड़की को इस आशय से प्रेषित कि कृपया अधिसूचना को साधारण गजट में प्रकाशित करते हुये 100 प्रतियां शासन को उपलब्ध कराने का कष्ट करें।
8. गार्ड फाईल।

आज्ञा से,

Signed by Jai Lal Sharma
Date: 13-07-2022 17:38:48

(जे0एल0शर्मा)
संयुक्त सचिव।

कार्यालय प्रमुख अभियन्ता
(नियोजन अनुभाग)
सिंचाई विभाग, उत्तराखण्ड, देहरादून

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.- 13-01-2030
GOVT. OF INDIA

Generated from eOffice by RANVIR SINGH, RO-RS, RO - IRRIGATION, Irrigation and Minor Irrigation Department on 14/07/2022 11:14 AM

In pursuance of the provision of clause (3) of article 348 of the 'Constitution of India', The Governor is pleased to order the publication of the following English translation of notifiction no. 49692 dated 14 July, 2022 for general information.

Government of Uttarakhand
Irrigation & Flood Control Section-02
E-File no-22200
Dehradun: Dated 14 July, 2022

Notification

In Exercise of the powers conferred by sub section (1) of section 12 of the Uttarakhand Flood Plain Zoning Act, 2012 (Uttarakhand Act No. 07 of 2013), the Governor is pleased to allow to insert the following proviso in works admissible under Prohibited Area and Restricted Area by way of partial amendment in various notifications issued earlier for the districts mentioned in the table as follows; namely:-

"Provided that compliance of the basic spirit of the Act, the State Government may allow by Gazette notification to permitted in public interest, for a particular case, to other works of similar nature in addition to the works as mentioned above, in such manner, river stream flow shall not get obstructed."

S.N.	District	Notifications issued earlier
1	Rudraprayag	Notification No.1943/ II(2)/2021-06(14)/2020, Dated 31-12-2021
2	Tehri Garhwal	Notification No.926/ II(2)/2021-06(15)/2020,Dated 08-07-2021
3	Chamoli	Notification No.928/ II(2)/2021-06(16)/2020, Dated 08-07-2021
4	Pauri Garhwal	Notification No . 05/ II(2)/2021-06(17)/2020, Dated 03-01-2022
6	Uttarkashi	Notification No 927/ II(2)/2021-06(66)/2016, Dated 08-07-2021
		Notification No. 829/ II(2)/2021-06(66)/2016, Dated 11-05-2018
7	Haridwar	Notification No. 828/ II(2)/2021-06(65)/2016, Dated 11-05-2018

Table

2- All earlier issued notifications, mentioned in the table, shall stand modified up to this extent. Other terms and conditions of the notifications shall remain in force.

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp.Dt.-13-01-2030
GOVT. OF INDIA

By Order,
Signed by Hari Chandra Semwal
Date: 13-07-2022 15:29:06

(H.C.Semwal)
Secretary

Cont..2

Generated from eOffice by RANVIR SINGH, RO-RS, RO - IRRIGATION, Irrigation and Minor Irrigation Department on 14/07/2022 11:12 AM

E-File no-22200

Copy to-

1. Principal Secretary/Secretary, Revenue/ Housing Government of Uttarakhand.
2. Commissioner, Garhwal.
3. D.M. /Flood Plain Zoning Authority, Rudraprayag,Tihri Garhwal, Chamoli, Pauri Garhwal,Uttarkashi and Haridwar.
4. Engineer in Chief, Irrigation Department. Uttarakhand, Dehradun.
5. Chief Engineer/ S.E./Ex.Engineer,Irrigation Department concerned district.
6. Director, NIC, Uttarakhand Sectariate, Dehradun with the request that please upload soft copy of this notification on NIC Rudrayag site.
7. Joint Director, Government printing Press Roorkee with the request that please publish 100 copies of this notification in Genreal gazette and send it to Government.
8. Office Copy.

By Order,

Signed by Jai Lal Sharma
Date: 13-07-2022 17:42:49

(J.L.Sharma)
Joint Secretary.

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.- 13-01-2030
GOVT. OF INDIA

Generated from eOffice by RANVIR SINGH, RO-RS, RO - IRRIGATION, Irrigation and Minor Irrigation Department on 14/07/2022 11:12 AM

41170

29

उत्तराखण्ड शासन
सिंचाई अनुभाग–2
संख्या 829 / ।।(2)–2018 / 06(66) / 2016
देहरादूनः दिनांक, 11 मई, 2018

अधिसूचना
विविध

राज्यपाल, उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012 (उत्तराखण्ड अधिनियम संख्या 07 वर्ष 2013) धारा 12 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए जनपद उत्तरकाशी के भागीरथी नदी में तहसील भटवाड़ी के ग्राम गंगोरी से बड़ेथी चुंगी तक 10 कि0मी0 रीच हेतु पूर्व में जारी अधिसूचना संख्या 382 / ।।–2017–06(66) / 2016, दिनांक 28.02.2017 में संलग्न अनुसूची–1 एवं 2 में वर्णित क्षेत्रों को बाढ़ मैदान क्षेत्र घोषित करते हुए, इन क्षेत्रों में निम्नवत कार्य सम्पादित करने की सहर्ष स्वीकृति प्रदान करते हैं; अर्थातः–

क्र0सं0	क्षेत्र	अनुमन्य कार्यों का विवरण
1	प्रतिषिद्ध क्षेत्र	तटबन्ध / बाढ़ प्रबन्धन, खनन, वृक्षारोपण, कृषि, स्नान घाट निर्माण, नदी तटीय विकास, सिंचाई, पेयजल योजना, जलक्रीड़ा, जल परिवहन, सेतु आदि से सम्बन्धित निर्माण कार्य।
2	निर्बन्धित क्षेत्र	पार्क, खेल का मैदान, मत्स्य पालन, कृषि आदि गतिविधियॉ, समय–समय पर होने वाले धार्मिक मेलों हेतु अस्थाई निर्माण इस प्रतिबन्ध के साथ अनुमन्य होंगे कि उक्त गतिविधियों द्वारा उत्सर्जित होने वाला जल–मल व ठोस अपशिष्ट का पूर्णतः समुचित प्रबन्धन सुनिश्चित करते हुये उक्त का परीक्षण उत्तराखंड पेयजल निगम से कराया जायेगा, इस क्षेत्र में पूर्व से विद्यमान निर्माण, जो जीर्ण–शीर्ण अवस्था में हैं, की विद्यमान भू–आच्छादन 35 प्रतिशत, तल क्षेत्र अनुपात 1.5 व भवन की अधिकतम ऊंचाई 7.50 मी0 अथवा दो मंजिल की सीमा तक पुनर्निर्माण इस प्रतिबन्ध के साथ अनुमन्य होगा कि क्षेत्र में सीवरेज व्यवस्था उपलब्ध हो। निर्माण अनुमन्य होने की स्थिति में High Flood Level से भवन का न्यूनतम Plinth Level 1.00 मीटर होगा एवं क्षेत्र की सीवरेज व्यवस्था का समुचित प्रबन्धन सुनिश्चित करने के साथ–साथ उत्तराखंड पेयजल निगम से परीक्षण / अनापत्ति प्रमाण पत्र लिया जाना आवश्यक होगा।

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp.Dt.-13-01-2030
GOVT. OF INDIA

(आनन्द बर्द्धन)
प्रमुख सचिव।

संख्या 829 / ।।(2)–2018–06(66) / 2016, तद्दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. प्रमुख सचिव / सचिव, राजस्व / आवास विभाग, उत्तराखण्ड शासन।
2. मण्डलायुक्त, गढवाल।
3. जिलाधिकारी / बाढ़ मैदान परिक्षेत्रण प्राधिकारी, उत्तरकाशी।
4. प्रमुख अभियन्ता, सिंचाई विभाग, देहरादून।
5. मुख्य अभियन्ता, सिंचाई विभाग (गढ़वाल)।
6. अधीक्षण अभियन्ता / अधिशासी अभियन्ता, सिंचाई विभाग, उत्तरकाशी।
7. निदेशक, एन0आई0सी0, सचिवालय परिसर देहरादून को अधिसूचना की एक सॉफ्ट कापी इस आशय से प्रेषित कि वे इसे NIC उत्तरकाशी की वेबसाईट पर अपलोड कराने का कष्ट करें।
8. संयुक्त निदेशक, राजकीय मुद्रणालय, रूड़की को इस आशय से प्रेषित कि कृपया अधिसूचना को साधारण गजट में प्रकाशित करते हुये 200 प्रतियां शासन को उपलब्ध कराने का कष्ट करें।
9. गार्ड फाईल।

आज्ञा से,
(देवेन्द्र पालीवाल)
अपर सचिव।

41171

In pursuance of the provisions of clause (3) of Article 348 of the 'Constitution of India', The Governor is pleased to order the publication of the following English translation of notifiction no. 829 dated 11.05.2018 for general information.

Government of Uttarakhand
Irrigation Section-02
No. 829 /II(2)/2018-06(66)/2016
Dehradun: Dated 11 May, 2018

Notification

Miscellaneous

In exercise of the powers conferred by sub section (1) of section 12 of the Uttarakhand Flood Plain Zoning Act, 2012 (Uttarakhand Act. No 07 of 2013) the Governor is pleased to accord sanction of following work execution in these area with declaration flood plain zoning to the mentioned area annexed schedule 1 and 2 of the previous notification no- 382/II-2017-06(66)/2016, dated 28.02.2017 for reach up to 10 Km from Gangori to Badethi Chungi in river Bhagirathi of District Uttarkashi, namely-

S.No.	Area	Details of Permissible Works
1.	Prohibited Area	Construction/Activities regarding embankment/flood Management, Mining, Plantation, Agriculture, Bathing Ghats, River Front development, Irrigation, Drinking water scheme, Water sports, Water transportation and Bridge etc.
2.	Restricted Area	Construction/Activities regarding Park, Sports Field, Fisheries, Agriculture etc. and the temporary construction required for religious fairs from time to time shall be permissible after getting N.O.C. from Uttarakhand Peyjal Nigam that there are appropriate management for disposal of sewerage and soild waste created by the said activities in this area. The reconstruction of existing unsafe structure shall be admissible up to limitation of existing land covering 35% floor area ratio 1:5 and up to maximum height 7.50 meter or double storey building with the restriction that the sewerage system is available in the area. In case of admissibility of construction, minimum plinth level of the building from High Flood Level (H.F.L) shall be kept 1.0 M high and the examination/N.O.C. certifecate shall be required necessary from the Uttarakhand Peyjal Nigam for ensuring that there are appropriate provision of Sewerage treatment.

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp.Dt.-13-01-2030
GOVT. OF INDIA

(Anand Bardhan)
Principal Secretary.

(31)

No. 829 /II(2)/2018-06(66)/2016
Copy to-

1. Principal Secretary/Secretary, Revenue/Housing Government of Uttarakhand.
2. Commissioner, Garhwal.
3. D.M. Uttarkashi/Flood Plain Zoning Authority, Uttarkashi.
4. Engineer in Chief, Irrigation Department. Uttarakhand, Dehradun.
5. Chief Engineer, Irrigation Department, Garhwal.
6. S.E./Ex.Engineer, Irrigation Department, Uttarkashi.
7. Director, NIC, Uttarakhand Sectariate, Dehradun with the request that please upload soft copy of this notification on NIC Uttarkashi site.
8. Joint Director, Government printing Press Roorkee with the request that please publish 200 copies of this notification in Genreal gazette and send it to Government.
9. Office Copy.

देवेन्द्र पालीवाल

(Devendra Palival)
Additional Secretary.

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.-13-01-2030
GOVT. OF INDIA

41173

(32)

उत्तराखण्ड शासन
सिंचाई एवं बाढ़ नियंत्रण अनुभाग–2
संख्या / I(2)/2021–06(66)/2016
देहरादूनः दिनांक 08 जुलाई, 2021

2346
14/7/21

अधिसूचना
विविध

राज्यपाल, उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012 (उत्तराखण्ड अधिनियम संख्या 07 वर्ष 2013) धारा 12 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए जनपद उत्तरकाशी के भागीरथी नदी के दोनों किनारों पर गंगोत्री से गंगनानी तक 42.00 कि0मी0, गंगनानी से गंगोरी तक 33.85 कि0मी0, बड़ेथी चुंगी से धरासूं पावर हाउस (चिन्यालीसौड़ तक) 25.00 कि0मी0 रीच हेतु पूर्व में जारी अधिसूचना संख्या 1866/ I(2)–2020–06(66)/2016, दिनांक 05.10.2020 में संलग्न अनुसूची–1 एवं 2 में वर्णित क्षेत्रों को बाढ़ मैदान क्षेत्र घोषित करते हुए, इन क्षेत्रों में निम्नवत कार्य सम्पादित करने की सहर्ष स्वीकृति प्रदान करते हैं; अर्थातः–

क्र.सं.	क्षेत्र	अनुमन्य कार्यों का विवरण
1	प्रतिषिद्ध क्षेत्र	तटबन्ध/बाढ़ प्रबन्धन, खनन, वृक्षारोपण, कृषि, स्नान घाट निर्माण, नदी तटीय विकास, सिंचाई, पेयजल योजना, जलक्रीड़ा, जल परिवहन, सेतु आदि से सम्बन्धित निर्माण कार्य।
2	निर्बन्धित क्षेत्र	पार्क, खेल का मैदान, मत्स्य पालन, कृषि आदि गतिविधियॉ, समय–समय पर होने वाले धार्मिक मेलों हेतु अस्थाई निर्माण इस प्रतिबन्ध के साथ अनुमन्य होंगे कि उक्त गतिविधियों द्वारा उत्सर्जित होने वाला जल–मल व ठोस अपशिष्ट का पूर्णतः समुचित प्रबन्धन सुनिश्चित करते हुये उक्त का परीक्षण उत्तराखंड पेयजल निगम से कराया जायेगा, इस क्षेत्र में पूर्व से विद्यमान निर्माण, जो जीर्ण–शीर्ण अवस्था में हैं, की विद्यमान भू–आच्छादन 35 प्रतिशत, तल क्षेत्र अनुपात 1.5 व भवन की अधिकतम ऊंचाई 7.50 मी0 अथवा दो मंजिल की सीमा तक पुनर्निर्माण इस प्रतिबन्ध के साथ अनुमन्य होगा कि क्षेत्र में सीवरेज व्यवस्था उपलब्ध हो। निर्माण अनुमन्य होने की स्थिति में High Flood Level से भवन का न्यूनतम Plinth Level 1.00 मीटर होगा एवं क्षेत्र की सीवरेज व्यवस्था का समुचित प्रबन्धन सुनिश्चित करने के साथ–साथ उत्तराखंड पेयजल निगम से परीक्षण/अनापत्ति प्रमाण पत्र लिया जाना आवश्यक होगा।

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp.Dt.-13-01-2030
GOVT. OF INDIA

S.S.O. (I)
Engineer in Chief
(Irrigation)

(एस0ए0मुरूगेशन)
सचिव।

संख्या 927/ I(2)–2021–06(66)/2016, तद्दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. प्रमुख सचिव/सचिव, राजस्व/आवास विभाग, उत्तराखण्ड शासन।
2. मण्डलायुक्त, गढवाल।
3. जिलाधिकारी/बाढ़ मैदान परिक्षेत्रण प्राधिकारी, उत्तरकाशी।
4. प्रमुख अभियन्ता, सिंचाई विभाग, देहरादून।
5. मुख्य अभियन्ता, सिंचाई विभाग (गढ़वाल)।
6. अधीक्षण अभियन्ता/ अधिशासी अभियन्ता, सिंचाई विभाग, उत्तरकाशी।
7. निदेशक, एन0आई0सी0, सचिवालय परिसर देहरादून को अधिसूचना की एक साफ्ट कापी इस आशय से प्रेषित कि वे इसे जिला उत्तरकाशी की वेबसाईट पर अपलोड कराने का कष्ट करें।
8. संयुक्त निदेशक, राजकीय मुद्रणालय, रूड़की को इस आशय से प्रेषित कि कृपया अधिसूचना को साधारण गजट में प्रकाशित करते हुये 100 प्रतियां शासन को उपलब्ध कराने का कष्ट करें।
9. गार्ड फाईल।

आज्ञा से,

(जे0एल0शर्मा)
संयुक्त सचिव।

41174

(33)

In pursuance of the provisions of clause (3) of Article 348 of the 'Constitution of India' the Governor is pleased to order the publication of the following English translation of notifiction no. 927 dated 08 July, 2021 for general information.

Government of Uttarakhand
Irrigation & Flood Control Section-02
No. 927/II(2)/2021-06(66)/2016
Dehradun: Dated 08 July, 2021

Notification

Miscellaneous

In exercise of the powers conferred by sub section (1) of section 12 of the Uttarakhand Flood Plain Zoning Act, 2012 (Uttarakhand Act. No 07 of 2013) the Governor is pleased to accord sanction of following work execution in these area with declaration flood plain zoning to the mentioned area annexed schedule 1 and 2 of the previous notification no- 1866/II(2)–2020–06(66)/2016, dated 05.10.2020 from Gangotri to Gangani reach up to 42.00 Km, Gangani to Gangori reach up to 33.85 Km and Gangori to Badethi Chungi to Dharasu power house (chiniyalisaur) 25.00 km on both side of river Bhagirathi of District Uttarkashi, namely-

S.No.	Area	Details of Permissible Works
1.	Prohibited Area	Construction/Activities regarding embankment/flood Management, Mining, Plantation, Agriculture, Bathing Ghats, River Front development, Irrigation, Drinking water scheme, Water sports, Water transportation and Bridge etc.
2.	Restricted Area	Construction/Activities regarding Park, Sports Field, Fisheries, Agriculture etc. and the temporary construction required for religious fairs from time to time shall be permissible after getting N.O.C. from Uttarakhand Peyjal Nigam that there are appropriate management for disposal of sewerage and soild waste created by the said activities in this area. The reconstruction of existing unsafe structure shall be admissible up to limitation of existing land covering 35% floor area ratio 1.5 and up to maximum height 7.50 meter or double storey building with the restriction that the sewerage system is available in the area. In case of admissibility of construction, minimum plinth level of the building from High Flood Level (H.F.L) shall be kept 1.0 M high and the examination/N.O.C. shall be required from the Uttarakhand Peyjal Nigam for ensuring that there are appropriate provision of Sewerage treatment.

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.-13-01-2030
GOVT. OF INDIA

(S.A.Murugesan)
Secretary.

34

No.927/II(2)/2021-06(66)/2016

Copy to-

1. Principal Secretary/Secretary, Revenue/Housing Government of Uttarakhand.
2. Commissioner, Garhwal.
3. D.M. Uttarkashi/Flood Plain Zoning Authority, Uttarkashi.
4. Engineer in Chief, Irrigation Department. Uttarakhand, Dehradun.
5. Chief Engineer, Irrigation Department, Garhwal.
6. S.E./Ex.Engineer, Irrigation Department, Uttarkashi.
7. Director, NIC, Uttarakhand Sectariate, Dehradun with the request that please upload soft copy of this notification on NIC Uttarkashi site.
8. Joint Director, Government printing Press Roorkee with the request that please publish 100 copies of this notification in Genreal gazette and send it to Government.
9. Office Copy.

(J.L.Sharma)
Joint Secretary.

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.-13-01-2030
GOVT. OF INDIA

41176

(35)

उत्तराखण्ड शासन
सिंचाई एवं बाढ़ नियंत्रण अनुभाग–2
संख्या 05/ II(2)/2021–06(17)/2020 192
देहरादूनः दिनांक 03 दिसम्बर, 2021 (संशोधित) दिनांक 12/1/22

अधिसूचना

राज्यपाल, उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012 (उत्तराखण्ड अधिनियम संख्या 07 वर्ष 2013) धारा 12 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए जिला पौड़ी गढ़वाल के सिंचाई खण्ड दुगड्डा में गंगा नदी पर बागी व्यास घाट (देवप्रयाग) वांये पार्श्व से भीमगोड़ा बैराज (हरिद्वार) वांये पार्श्व तक 88.00 कि0मी0 तथा सिंचाई खण्ड श्रीनगर के अलकनंदा नदी के डुंगरीपंथ(डेम साईड) से व्यासघाट देवप्रयाग तक 53.00 कि0मी0 क्रमशः रीच हेतु पूर्व में जारी अधिसूचना संख्या–627 दिनांक 11.08.2020 एवं अधिसूचना संख्या–1081 दिनांक 13.08.2020 में संलग्न अनुसूची–1 एवं 2 में निर्दिष्ट क्षेत्रों को बाढ़ मैदान क्षेत्र घोषित करते हुए, इन क्षेत्रों में निम्नवत् कार्य सम्पादित करने की सहर्ष स्वीकृति प्रदान करते हैं; अर्थात्:–

क्र.सं.	क्षेत्र	अनुमन्य कार्यों का विवरण
1	प्रतिषिद्ध क्षेत्र	तटबन्ध/बाढ़ प्रबन्धन, खनन, वृक्षारोपण, कृषि, स्नान घाट निर्माण, नदी तटीय विकास, सिंचाई, पेयजल योजना, जलक्रीड़ा, जल परिवहन, सेतु आदि से सम्बन्धित निर्माण कार्य।
2	निर्बन्धित क्षेत्र	पार्क, खेल का मैदान, मत्स्य पालन, कृषि आदि गतिविधियॉ, समय–समय पर होने वाले धार्मिक मेलों हेतु अस्थाई निर्माण इस प्रतिबन्ध के साथ अनुमन्य होंगे कि उक्त गतिविधियों द्वारा उत्सर्जित होने वाला जल–मल व ठोस अपशिष्ट का पूर्णतः समुचित प्रबन्धन सुनिश्चित करते हुये उक्त का परीक्षण उत्तराखंड पेयजल निगम से कराया जायेगा, इस क्षेत्र में पूर्व से विद्यमान निर्माण, जो जीर्ण–शीर्ण अवस्था में हैं, की विद्यमान भू–आच्छादन 35 प्रतिशत, तल क्षेत्र अनुपात 1.5 व भवन की अधिकतम ऊंचाई 7.50 मी0 अथवा दो मंजिल की सीमा तक पुनर्निर्माण इस प्रतिबन्ध के साथ अनुमन्य होगा कि क्षेत्र में सीवरेज व्यवस्था उपलब्ध हो। निर्माण अनुमन्य होने की स्थिति में High Flood Level से भवन का न्यूनतम Plinth Level 1.00 मीटर होगा एवं क्षेत्र की सीवरेज व्यवस्था का समुचित प्रबन्धन सुनिश्चित करने के साथ–साथ उत्तराखंड पेयजल निगम से परीक्षण/अनापत्ति प्रमाण पत्र लिया जाना आवश्यक होगा।

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp.Dt.-13-01-2030
GOVT. OF INDIA

मु0 अभि0
(स्तर- I) देहरादून

(हरिचन्द्र सेमवाल)
सचिव।

संख्या 05/ II(2)/2021–06(17)/2020, तद्दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. प्रमुख सचिव/सचिव, राजस्व/आवास विभाग, उत्तराखण्ड शासन।
2. मण्डलायुक्त, गढवाल।
3. जिलाधिकारी/बाढ़ मैदान परिक्षेत्रण प्राधिकारी,पौड़ी।
4. प्रमुख अभियन्ता, सिंचाई विभाग, देहरादून।
5. मुख्य अभियन्ता, सिंचाई विभाग (गढ़वाल)।
6. अधीक्षण अभियन्ता/अधिशासी अभियन्ता, सिंचाई विभाग, पौड़ी गढ़वाल।
7. निदेशक, एन0आई0सी0, सचिवालय परिसर देहरादून को अधिसूचना की एक साफ्ट कापी इस आशय से प्रेषित कि वे इसे NIC जनपद पौड़ी गढ़वाल की वेबसाईट पर अपलोड कराने का कष्ट करें।
8. संयुक्त निदेशक, राजकीय मुद्रणालय, रूड़की को इस आशय से प्रेषित कि कृपया अधिसूचना को साधारण गजट में प्रकाशित करते हुये 100 प्रतियां शासन को उपलब्ध कराने का कष्ट करें।
9. गार्ड फाईल।

SSO(P)
Engineer in Chief
(Irrigation)
5/1/22

आज्ञा से,
(जे0एल0शर्मा)
संयुक्त सचिव।

41177

36

In pursuance of the provisions of clause (3) of article 348 of the "Constitution of India", The Governor is pleased to order the publication of the following English translation of notifiction no. 05 dated 03 January 2022 for general information.

Government of Uttarakhand
Irrigation & Flood Control Section-02
No.05 /II(2)/2021-06(17)/2020
Dehradun: Dated 03 January, 2022

Notification

In exercise of the powers conferred by sub section (1) of section 12 of the Uttarakhand Flood Plain Zoning Act, 2012 (Uttarakhand Act. No 07 of 2013), the Governor is pleased to allow the following work execution in these area with declaration flood plain zoning to the referred area annexed schedule 1 and 2 of the notification no- 627 dated 11.08.2020 and notification no-1081 dated 13.08.2020, from Vyas Ghat (Devprayag) left side to Bhimgoda barrage (Haridwar) left side reach up to 88.00 kms on Ganga river in the irrigation section of pauri garhwal and Dungaripanth (Dame side) to Vyasghat Devprayag reach up to 53.00 kms on Alaknanda river of irrigation section srinagar respectively namely:-

S.No.	Area	Details of Permissible Works
1.	Prohibited Area	Construction/Activities regarding embankment/flood Management, Mining, Plantation, Agriculture, Bathing Ghats, Construction River Front development, Irrigation, Drinking water scheme, Water sports, Water transportation and Bridge etc.
2.	Restricted Area	Activities regarding Park, Sports Field, Fisheries, Agriculture etc. and the temporary construction required for religious fairs from time to time shall be permissible While ensurinng proper management of Sewage and solid waste generation by the above activities the above shall be tested by the Uttarakhand Drinking Water Corporation. The reconstruction of existing unsafe structure shall be admissible up to limitation of existing land covering 35 percent floor area ratio 1.5 and up to maximum height 7.50 meter or double storey building with the restriction that the sewerage system is available in the area. In case of admissibility of construction, minimum plinth level of the building from High Flood Level (H.F.L) shall be kept 1.0 M high and the examination/ no obejection certificate shall be necessary from the Uttarakhand Drinking Water Corporation for ensuring that there are appropriate provision of Sewerage treatment.

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.- 13-01-2030
GOVT. OF INDIA

(H.C.Semwal)
Secretary

37

No. 05 /II(2)/2021-06(17)/2020

Copy to-

1. Principal Secretary/ Secretary,Revenue/Housing Government of Uttarakhand.
2. Commissioner, Garhwal.
3. D.M. /Flood Plain Zoning Authority, Pauri Garhwal.
4. Engineer in Chief, Irrigation Department. Uttarakhand, Dehradun.
5. Chief Engineer, Irrigation Department, Garhwal.
6. S.E./Ex.Engineer, Irrigation Department, Pauri Garhwal .
7. Director, NIC, Uttarakhand Sectariate, Dehradun with the request that please upload soft copy of this notification on NIC Pauri Garhwal site.
8. Joint Director, Government printing Press Roorkee with the request that please publish 100 copies of this notification in Genreal gazette and send it to Government.
9. Office Copy.

(J.L.Sharma)
Joint Secretary.

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.- 13-01-2030
GOVT. OF INDIA

41179

38

उत्तराखण्ड शासन
सिंचाई एवं बाढ़ नियंत्रण अनुभाग–2
संख्या / II(2)/2021–06(16)/2020
देहरादूनः दिनांक 08 जुलाई, 2021

2321
दिनांक 12/7/21

अधिसूचना
विविध

राज्यपाल, उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012 (उत्तराखण्ड अधिनियम संख्या 07 वर्ष 2013) धारा 12 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए जनपद चमोली में अलकनन्दा नदी के दांया तट पर माणा से तौली लगा रानो 135.00 कि0मी0, अलकनन्दा नदी के बांया तट माणा से सोनला तक 112.00 कि0मी0, अलकनन्दा नदी के बांया तट पर सोनला से कमेड़ा तक 22.00 कि0मी0 रीच हेतु पूर्व में जारी अधिसूचना संख्या 1874 / II(2)–2020–06(16)/2020, दिनांक 07 अक्टूबर, 2020 में संलग्न अनुसूची–1 एवं 2 में वर्णित क्षेत्रों को बाढ़ मैदान क्षेत्र घोषित करते हुए, इन क्षेत्रों में निम्नवत कार्य सम्पादित करने की सहर्ष स्वीकृति प्रदान करते हैं; अर्थातः–

क्र.सं.	क्षेत्र	अनुमन्य कार्यों का विवरण
1	प्रतिषिद्ध क्षेत्र	तटबन्ध/बाढ़ प्रबन्धन, खनन, वृक्षारोपण, कृषि, स्नान घाट निर्माण, नदी तटीय विकास, सिंचाई, पेयजल योजना, जलक्रीड़ा, जल परिवहन, सेतु आदि से सम्बन्धित निर्माण कार्य।
2	निर्बन्धित क्षेत्र	पार्क, खेल का मैदान, मत्स्य पालन, कृषि आदि गतिविधियॉं, समय–समय पर होने वाले धार्मिक मेलों हेतु अस्थाई निर्माण इस प्रतिबन्ध के साथ अनुमन्य होंगे कि उक्त गतिविधियों द्वारा उत्सर्जित होने वाला जल–मल व ठोस अपशिष्ट का पूर्णतः समुचित प्रबन्धन सुनिश्चित करते हुये उक्त का परीक्षण उत्तराखंड पेयजल निगम से कराया जायेगा, इस क्षेत्र में पूर्व से विद्यमान निर्माण, जो जीर्ण–शीर्ण अवस्था में हैं, की विद्यमान भू–आच्छादन 35 प्रतिशत, तल क्षेत्र अनुपात 1.5 व भवन की अधिकतम ऊंचाई 7.50 मी0 अथवा दो मंजिल की सीमा तक पुनर्निर्माण इस प्रतिबन्ध के साथ अनुमन्य होगा कि क्षेत्र में सीवरेज व्यवस्था उपलब्ध हो। निर्माण अनुमन्य होने की स्थिति में High Flood Level से भवन का न्यूनतम Plinth Level 1.00 मीटर होगा एवं क्षेत्र की सीवरेज व्यवस्था का समुचित प्रबन्धन सुनिश्चित करने के साथ–साथ उत्तराखंड पेयजल निगम से परीक्षण/अनापत्ति प्रमाण पत्र लिया जाना आवश्यक होगा।

NOTARY PUBLIC VIRENDER SINGH Advocate District Dehra Dun (Uttarakhand) Reg.No.-32254/2025 Exp.Dt.-13-01-2030 GOVT. OF INDIA

S.S.O.(P)

Engineer in Chief

(एस0ए0मुरूगेशन)
सचिव।

संख्या 928/ II(2)/2021–06(16)/2020, तद्दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. प्रमुख सचिव/सचिव, राजस्व/आवास विभाग, उत्तराखण्ड शासन।
2. मण्डलायुक्त, गढवाल।
3. जिलाधिकारी/बाढ़ मैदान परिक्षेत्रण प्राधिकारी, चमोली।
4. प्रमुख अभियन्ता, सिंचाई विभाग, देहरादून।
5. मुख्य अभियन्ता, सिंचाई विभाग (गढ़वाल)।
6. अधीक्षण अभियन्ता/ अधिशासी अभियन्ता, सिंचाई विभाग, चमोली।
7. निदेशक, एन0आई0सी0, सचिवालय परिसर देहरादून को अधिसूचना की एक साफ्ट कापी इस आशय से प्रेषित कि वे इसे NIC चमोली की वेबसाईट पर अपलोड कराने का कष्ट करें।
8. संयुक्त निदेशक, राजकीय मुद्रणालय, रूड़की को इस आशय से प्रेषित कि कृपया अधिसूचना को साधारण गजट में प्रकाशित करते हुये 100 प्रतियां शासन को उपलब्ध कराने का कष्ट करें।
9. गार्ड फाईल।

S.S.O.(P) 12-7

आज्ञा से,

(जे0एल0शर्मा)
संयुक्त सचिव।

41180

39

In pursuance of the provisions of clause (3) of Article 348 of the 'Constitution of India', The Governor is pleased to order the publication of the following English translation of notifiction no.928 dated 08 July, 2021 for general information.

Government of Uttarakhand

Irrigation & Flood Control Section-02

No.928/II(2)/2021-06(16)/2020

Dehradun: Dated 8 July, 2021

Notification

Miscellaneous

In exercise of the powers conferred by sub section (1) of section 12 of the Uttarakhand Flood Plain Zoning Act, 2012 (Uttarakhand Act. No 07 of 2013) the Governor is pleased to accord sanction of following work execution in these area with declaration flood plain zoning to the mentioned area annexed schedule 1 and 2 of the previous notification no- 1874 / II(2)–2021–06(16) / 2020, dated 07.10.2020 on Right side river Alaknanda Mana to Touli Laga Rano 135.00 km, Left side river Alaknanda Mana to Sonla 112.00 Km Left side river Alaknanda Sonla to Kameda 22.00 of District Chamoli , namely-

S.No.	Area	Details of Permissible Works
1.	Prohibited Area	Construction/ Activities regarding embankment/flood Management, Mining, Plantation, Agriculture, Bathing Ghats, River Front development, Irrigation, Drinking water scheme, Water sports, Water transportation and Bridge etc.
2.	Restricted Area	Construction/Activities regarding Park, Sports Field, Fisheries, Agriculture etc. and the temporary construction required for religious fairs from time to time shall be permissible after getting N.O.C. from Uttarakhand Peyjal Nigam that there are appropriate management for disposal of sewerage and soild waste created by the said activities in this area. The reconstruction of existing unsafe structure shall be admissible up to limitation of existing land covering 35% floor area ratio 1.5 and up to maximum height 7.50 meter or double storey building with the restriction that the sewerage system is available in the area. In case of admissibility of construction, minimum plinth level of the building from High Flood Level (H.F.L) shall be kept 1.0 M high and the examination/N.O.C. shall be necessary from the Uttarakhand Peyjal Nigam for ensuring that there are appropriate provision of Sewerage treatment.

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp.Dt.-13-01-2030
GOVT. OF INDIA

(S.A.Murugesan)
Secretary

40.

No.928/II(2)/2021-06(16)/2020

Copy to-

1. Principal Secretary/Secretary, Revenue/Housing Government of Uttarakhand.
2. Commissioner, Garhwal.
3. D.M. Chamoli Garhwal/Flood Plain Zoning Authority, Chamoli.
4. Engineer in Chief, Irrigation Department. Uttarakhand, Dehradun.
5. Chief Engineer, Irrigation Department, Garhwal.
6. S.E./Ex.Engineer, Irrigation Department, Chamoli.
7. Director, NIC, Uttarakhand Sectariate, Dehradun with the request that please upload soft copy of this notification on NIC Chamoli site.
8. Joint Director, Government printing Press Roorkee with the request that please publish 100 copies of this notification in Genreal gazette and send it to Government.
9. Office Copy.

(J.L.Sharma)
Joint Secretary.

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.-13-01-2030
GOVT. OF INDIA

41182

41

उत्तराखण्ड शासन
सिंचाई एवं बाढ़ नियंत्रण अनुभाग–2
संख्या /।।(2)/2021–06(14)/2020
देहरादूनः दिनांक 31 दिसम्बर, 2021

कार्यालय मु० अभि० (उत्तराखण्ड)
निरीक्षण अनुभाग, देहरादून
पत्रांक 132
दिनांक 6/1/22

अधिसूचना

राज्यपाल, उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012 (उत्तराखण्ड अधिनियम संख्या 07 वर्ष 2013) धारा 12 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए जिला रूद्रप्रयाग के सिंचाई खण्ड रूद्रप्रयाग में मंदाकिनी नदी पर सिल्ली से रूद्रप्रयाग संगम 15.55 कि0मी0 तक एवं अलकनंदा नदी पर घोलतीर से सिरोबगड़ तक 26.35 कि0मी0 तथा सिंचाई खण्ड केदारनाथ में मंदाकिनी नदी के दोनो तटों पर सिल्ली से गौरीकुण्ड 111.00 कि0मी0, गौरीकुण्ड से केदारनाथ तक 10.00 कि0मी0 तक रीच हेतु पूर्व में जारी अधिसूचना संख्या–1876 दिनांक 07.10.2020, अधिसूचना संख्या–1080 दिनांक 13.08.2020 एवं अधिसूचना संख्या–1377 दिनांक 07.09.2020 में संलग्न अनुसूची–1 एवं 2 में निर्दिष्ट क्षेत्रों को बाढ़ मैदान क्षेत्र घोषित करते हुए, इन क्षेत्रों में निम्नवत् कार्य सम्पादित करने की सहर्ष स्वीकृति प्रदान करते हैं; अर्थात्:–

क्र. सं.	क्षेत्र	अनुमन्य कार्यों का विवरण
1	प्रतिषिद्ध क्षेत्र	तटबन्ध/बाढ़ प्रबन्धन, खनन, वृक्षारोपण, कृषि, स्नान घाट निर्माण, नदी तटीय विकास, सिंचाई, पेयजल योजना, जलक्रीड़ा, जल परिवहन, सेतु आदि से सम्बन्धित निर्माण कार्य।
2	निर्बन्धित क्षेत्र	पार्क, खेल का मैदान, मत्स्य पालन, कृषि आदि गतिविधियॉं, समय–समय पर होने वाले धार्मिक मेलों हेतु अस्थाई निर्माण इस प्रतिबन्ध के साथ अनुमन्य होंगे कि उक्त गतिविधियों द्वारा उत्सर्जित होने वाला जल–मल व ठोस अपशिष्ट का पूर्णतः समुचित प्रबन्धन सुनिश्चित करते हुये उक्त का परीक्षण उत्तराखंड पेयजल निगम से कराया जायेगा, इस क्षेत्र में पूर्व से विद्यमान निर्माण, जो जीर्ण–शीर्ण अवस्था में हैं, की विद्यमान भू–आच्छादन 35 प्रतिशत, तल क्षेत्र अनुपात 1.5 व भवन की अधिकतम ऊंचाई 7.50 मी0 अथवा दो मंजिल की सीमा तक पुनर्निर्माण इस प्रतिबन्ध के साथ अनुमन्य होगा कि क्षेत्र में सीवरेज व्यवस्था उपलब्ध हो। निर्माण अनुमन्य होने की स्थिति में High Flood Level से भवन का न्यूनतम Plinth Level 1.00 मीटर होगा एवं क्षेत्र की सीवरेज व्यवस्था का समुचित प्रबन्धन सुनिश्चित करने के साथ–साथ उत्तराखंड पेयजल निगम से परीक्षण/अनापत्ति प्रमाण पत्र लिया जाना आवश्यक होगा।

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.-13-01-2030
GOVT. OF INDIA

S.S.O.(P)
31/12/21

Engineer in Chief
(Irrigation)

6/1/22

(हरिचन्द्र सेमवाल)
सचिव।

क्रमशः...2

संख्या 1943/ II(2)/2021–06(14)/2020, तद्दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. प्रमुख सचिव/सचिव, राजस्व/आवास विभाग, उत्तराखण्ड शासन।
2. मण्डलायुक्त, गढवाल।
3. जिलाधिकारी/बाढ़ मैदान परिक्षेत्रण प्राधिकारी, रूद्रप्रयाग।
4. प्रमुख अभियन्ता, सिंचाई विभाग, देहरादून।
5. मुख्य अभियन्ता, सिंचाई विभाग (गढ़वाल)।
6. अधीक्षण अभियन्ता/ अधिशासी अभियन्ता, सिंचाई विभाग, रूद्रपयाग।
7. निदेशक, एन0आई0सी0, सचिवालय परिसर देहरादून को अधिसूचना की एक साफ्ट कापी इस आशय से प्रेषित कि वे इसे NIC रूद्रप्रयाग की वेबसाईट पर अपलोड कराने का कष्ट करें।
8. संयुक्त निदेशक, राजकीय मुद्रणालय, रूड़की को इस आशय से प्रेषित कि कृपया अधिसूचना को साधारण गजट में प्रकाशित करते हुये 100 प्रतियां शासन को उपलब्ध कराने का कष्ट करें।
9. गार्ड फाईल।

आज्ञा से,

(जे0एल0शर्मा)
संयुक्त सचिव।

S.S.O.(P)

Engineer in Chief
(Irrigation)
4/1/22

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.-13-01-2030
GOVT. OF INDIA

41184

43

In pursuance of the provisions of clause (3) of article 348 of the 'Constitution of India', the Governor is pleased to order the publication of the following English translation of notifiction no. 1943 dated 31 December, 2021 for general information.

Government of Uttarakhand
Irrigation & Flood Control Section-02
No./1943/II(2)/2021-06(14)/2020
Dehradun: Dated 31 December, 2021

Notification

In exercise of the powers conferred by sub section (1) of section 12 of the Uttarakhand Flood Plain Zoning Act, 2012 (Uttarakhand Act. No 07 of 2013), the Governor is pleased to allow the sanction of following work execution in these area with declaration flood plain zoning to the referred area annexed schedule 1 and 2 of the notification no-1876 dated 07.10.2020, notification no-1080 dated 13.08.2020 and notification number-1377 dated 07.09.2020, from Silli to Rudraprayag Sangam reach up to 15.55 Km on Mandakini river in irrigation section Rudraprayag district, from Gholtir to Sirobgad reach up to 26.35 Km on Alaknanda river and Silli to Gaurikund reach up to 111.00 Km. and Gaurikund to Kedarnath reach up to 10.00 Km on both banks of Mandakini river in irrigation section Kedarnath District Rudraprayag. namely:-

S.No.	Area	Details of Permissible Works
1.	Prohibited Area	Construction/Activities regarding embankment/ flood Management, Mining, Plantation, Agriculture, Bathing Ghats, Construction River Front development, Irrigation, Drinking water scheme, Water sports, Water transportation and Bridge etc.
2.	Restricted Area	Activities regarding Park, Sports Field, Fisheries, Agriculture etc. and the temporary construction required for religious fairs from time to time shall be permissible While ensurinng proper management of Sewage and solid waste generation by the above activities the above shall be tested by the Uttarakhand Drinking Water Corporation. The reconstruction of existing unsafe structure shall be admissible up to limitation of existing land covering 35 percent floor area ratio 1.5 and up to maximum height 7.50 meter or double storey building with the restriction that the sewerage system is available in the area. In case of admissibility of construction, minimum plinth level of the building from High Flood Level (H.F.L) shall be kept 1.0 M high and the examination/ no obejection certificate shall be necessary from the Uttarakhand Drinking Water Corporation for ensuring that there are appropriate provision of Sewerage treatment.

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.-13-01-2030
GOVT. OF INDIA

(H.C.Semwal)
Secretary

Cont...2

41185

44

No.1943/II(2)/2021-06(14)/2020

Copy to-

1. Principal Secretary/Secretary, Revenue/Housing Government of Uttarakhand.
2. Commissioner, Garhwal.
3. D.M./Flood Plain Zoning Authority, Rudraprayag.
4. Engineer in Chief, Irrigation Department. Uttarakhand, Dehradun.
5. Chief Engineer, Irrigation Department, Garhwal.
6. S.E./Ex.Engineer, Irrigation Department, Rudraprayag.
7. Director, NIC, Uttarakhand Sectariate, Dehradun with the request that please upload soft copy of this notification on NIC Rudraprayag site.
8. Joint Director, Government printing Press Roorkee with the request that please publish 100 copies of this notification in Genreal gazette and send it to Government.
9. Office Copy.

(J.L.Sharma)
Joint Secretary.

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp.Dt.-13-01-2030
GOVT. OF INDIA

41186

45

उत्तराखण्ड शासन
सिंचाई एवं बाढ़ नियंत्रण अनुभाग–2
ई–पत्रावली संख्या–22200
देहरादूनः दिनांक 14 जुलाई, 2022

कार्यालय मु० अभि० (उत्तराखण्ड)
नियोजन अनुभाग, देहरादून
डायरी संख्या 3257
पत्रावली संख्या 20/7/22
दिनांक

अधिसूचना

राज्यपाल, उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012 (उत्तराखण्ड अधिनियम संख्या 07 वर्ष 2013) की धारा 12 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए जिला रूद्रप्रयाग के सिंचाई खण्ड केदारनाथ में सरस्वती नदी के दोनों किनारों पर वीआईपी हैलीपैड से मंदाकिनी तथा सरस्वती के संगम तट तक दोनों तटों की कुल लम्बाई 1.8 किमी0 रीच हेतु पूर्व में जारी अधिसूचना संख्या 119/I(2)–2021–06(92)/2020, दिनांक 19 जनवरी, 2021 में संलग्न प्रतिषिद्ध/निर्बन्धित क्षेत्रों की अनुसूची 01 और 02 में निर्दिष्ट क्षेत्रों को बाढ़ मैदान परिक्षेत्र घोषित करते हुए, इन क्षेत्रों में निम्नवत् कार्य सम्पादित करने की सहर्ष स्वीकृति प्रदान करते हैं; अर्थात्:–

क्र.	क्षेत्र	अनुमन्य कार्यों का विवरण
1	प्रतिषिद्ध क्षेत्र	तटबन्ध/बाढ़ प्रबन्धन, खनन, वृक्षारोपण, कृषि, स्नान घाट निर्माण, नदी तटीय विकास, सिंचाई, पेयजल योजना, जलक्रीड़ा, जल परिवहन, सेतु आदि से सम्बन्धित निर्माण/गतिविधियां। "परन्तु राज्य सरकार अधिनियम की मूल भावना का अनुपालन करते हुए, कि नदी की धारा/प्रवाह में किसी प्रकार का व्यवधान उत्पन्न न हो, जनहित में, प्रकरण विशेष में, उपरोक्त उल्लिखित कार्य के साथ–साथ समान प्रकृति के अतिरिक्त अन्य कार्यों को भी करने की अनुमति राजपत्र में अधिसूचना के द्वारा प्रदान कर सकेगी।"
2	निर्बन्धित क्षेत्र	पार्क, खेल का मैदान, मत्स्य पालन, कृषि आदि के सम्बन्ध में निर्माण/गतिविधियॉ और समय–समय पर होने वाले धार्मिक मेलों हेतु अस्थाई/स्थाई निर्माण इस प्रतिबन्ध के साथ अनुमन्य होंगे कि उक्त गतिविधियों द्वारा उत्सर्जित होने वाला जल–मल व ठोस अपशिष्ट का पूर्णतः समुचित प्रबन्धन सुनिश्चित करते हुये उक्त का अनापत्ति प्रमाण पत्र/परीक्षण उत्तराखंड पेयजल निगम से कराया जायेगा, इस क्षेत्र में पूर्व से विद्यमान निर्माण, जो जीर्ण–शीर्ण अवस्था में हैं, की विद्यमान भू–आच्छादन 35 प्रतिशत, तल क्षेत्र अनुपात 1:5 व भवन की अधिकतम ऊंचाई 7.50 मी0 अथवा दो मंजिल की सीमा तक पुनर्निर्माण इस प्रतिबन्ध के साथ अनुमन्य होगा कि क्षेत्र में सीवरेज व्यवस्था उपलब्ध हो। निर्माण अनुमन्य होने की स्थिति में उच्च बाढ़ तल (High Flood Level)से भवन का न्यूनतम प्लिंथ लेवल (Plinth Level) 1.00 मीटर होगा एवं क्षेत्र की सीवरेज व्यवस्था का समुचित प्रबन्धन सुनिश्चित करने के साथ–साथ उत्तराखंड पेयजल निगम से परीक्षण/अनापत्ति प्रमाण पत्र लिया जाना आवश्यक होगा। "परन्तु राज्य सरकार अधिनियम की मूल भावना का अनुपालन करते हुए, कि नदी की धारा/प्रवाह में किसी प्रकार का व्यवधान उत्पन्न न हो, जनहित में, प्रकरण विशेष में, उपरोक्त उल्लिखित कार्य के साथ–साथ समान प्रकृति के अतिरिक्त अन्य कार्यों को भी करने की अनुमति राजपत्र में अधिसूचना के द्वारा प्रदान कर सकेगी।"

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp.Dt.-13-01-2030
GOVT. OF INDIA

SSO(P)
Engineer in Chief
(Irrigation)
14/7

श्रीमती पटवाल (संगीता)

Signed by Hari Chandra Semwal
Date: 13-07-2022 15:27:49

(हरिचन्द्र सेमवाल)
सचिव।

S.S.O (P) 18/07
15/7/22

Generated from eOffice by RANVIR SINGH, RO-RS, RO-IRRIGATION, Irrigation and Minor Irrigation Department on 14/07/2022 11:14 AM

क्रमशः 2

K.W.P. in Flood Plain Zones & send the copy to C.E.(I) IRR Lucknow & concerned E.E.
E.E. (I) Ukhimath

2-10/10.1/1/2022-II-2-Irrigation and Minor Irrigation Department-Part(1) (Computer No. 2/
30/2022

41187

46

In pursuance of the provision of clause (3) of article 348 of the 'Constitution of India', the Governor is pleased to order the publication of the following English translation of notification no. 49690 dated 14 July, 2022 for general information.

Government of Uttarakhand
Irrigation and Flood Control Section-02
E-File no-22200
Dehradun: Dated 14 July, 2022

Notification

In exercise of the powers conferred by sub section (1) of section 12 of the Uttarakhand Flood Plain Zoning Act, 2012 (Uttarakhand Act. No 07 of 2013) the Governor is pleased to allow to sanction of following work execution in these area with declaration flood plain zoning to the mentioned area annexed schedule 1 and 2 of Prohibited/ Restricted areas of the previous notification no- 119/ II(2)–2021–06(92)/2020, dated 19.01.2021 From VIP helipad to the confluence of Mandakini and Saraswati river up to reach 1.8 km, on both sides of Saraswati river in Kedarnath Irrigation division of district Rudraprayag, namely:-

S.No.	Area	Details of Permissible Works
1.	Prohibited Area	Construction activities regarding embankment/ flood management, mining, plantation, agriculture, bathing ghats, river front development, irrigation, drinking water scheme, water sports, water transportation and bridge etc. "Provided that compliance the basic spirit of the Act, the state government may allow by Gazette notification to permitted in public interest, for a particular case, to other works of similar nature in addition to the works as mentioned above, in such manner, river stream/ flow shall not get obstructed."
2.	Restricted Area	Aactivities regarding park, sports field, fisheries, agriculture etc. and the temporary/ permanent construction required for religious fairs from time to time shall be permissible after getting No Objection Certificate (N.O.C.)/examination from Uttarakhand Pey Jal Nigam that there are appropriate management for disposal of sewerage and solid waste created by the said activities in this area, the construction of existing unsafe structure shall be admissible up to limitation of existing land covering 35 percent floor area ratio 1:5 and up to maximum height 7.50 meter or double storey building with the restriction that the sewerage system is available in the area. In case of admissibility of construction, minimum plinth level of the building from High Flood Level (H.F.L) shall be kept 1.0 M high and the examination/ No Objection Certificate (N.O.C.) shall be necessary from the Uttarakhand Pey Jal Nigam for ensuring that there are appropriate provision of Sewerage treatment. Provided that compliance the basic spirit of the Act, the state government may allow by Gazette notification to permitted in public interest, for a particular case, to other works of similar nature in addition to the works as mentioned above, in such manner, river stream/ flow shall not get obstructed.

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.-13-01-2030
GOVT. OF INDIA

By Order,

Signed by Hari Chandra Semwal
Date: 13-07-2022 15:28:14

(H.C.Semwal)
Secretary

Generated from eOffice by RANVIR SINGH, RO-RS, RO - IRRIGATION, Irrigation and Minor Irrigation Department on 14/07/2022 11:15 AM

Cont... 2

E-file no-22200

Copy to-

1. Principal Secretary/ Secretary, Revenue/ Housing Government of Uttarakhand.
2. Commissioner, Garhwal.
3. D.M. /Flood Plain Zoning Authority, Rudraprayag.
4. Engineer in Chief, Irrigation Department. Uttarakhand, Dehradun.
5. Chief Engineer, Irrigation Department, Rudraprayag.
6. S.E./Ex.Engineer, Irrigation Deppartment, Rudrapryag.
7. Director, NIC, Uttarakhand Sectariate, Dehradun with the request that please upload soft copy of this notification on NIC Rudrayag site.
8. Joint Director, Government printing Press Roorkee with the request that please publish 100 copies of this notification in Genreal gazette and send it to Government.
9. Office Copy.

By Order,

Signed by Jai Lal Sharma
Date: 13-07-2022 17:39:55

(J.L.Sharma)
Joint Secretary.

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.-13-01-2030
GOVT. OF INDIA

Generated from eOffice by RANVIR SINGH, RO-RS, RO - IRRIGATION, Irrigation and Minor Irrigation Department on 14/07/2022 11:15 AM

ANNEXURE - A/2

41189

47

FLOOD PLAIN ZONING METHODOLOGY ADOPTED FOR RIVER SYSTEMS OF UTTARAKHAND

अपार शक्तेः स्त्रोतः गंगेयम्

Chief Engineer, Design and Director, IRI Roorkee

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.- 13-01-2030
GOVT. OF INDIA

Irrigation Department

April 2025

48

FLOOD PLAIN ZONING METHODOLOGY ADOPTED FOR RIVER SYSTEMS OF UTTARAKHAND

Contents

1. **Flood Plain Zoning** 1
2. **Objective of Study** 1
3. **Methodology** 1-21

3.1 Flow chart of methodology of Flood Plain Zoning 2

3.2 For Gauged Catchment 3-9

3.2 For Ungauged Catchmen 9-20

3.2.1 Estimation of design Flood 20

4. **Hydraulic Modelling** 21-21

4.1 HEC-RAS Model 21

4.2 Data Needed for Model Development 22

4.3 Software Deployed 22

5. **Result Analysis and Physical Validation** 23
6. **Sensitivity Waterway** 23
7. **Result & Findings** 23
8. **Flood Lines Demarcations** 23
9. **Flood Protection Measures** 24

REFERENCES: - 24

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.- 13-01-2030
GOVT. OF INDIA

49

1. Flood Plain Zoning

Flood plain management aims to regulate land use in flood-prone areas to minimize damage while maximizing benefits. By identifying areas at risk from floods of different magnitudes, development can be planned to reduce potential damage. Flood plain zoning disseminates information on flood risk to prevent unplanned development in both protected and unprotected areas. Recognizing that floodplains belong to rivers, it promotes development that aligns with flood risks. The Central Water Commission (CWC) first issued floodplain zoning guidelines in 1973-74, followed by a model draft bill in 1975. The Uttarakhand Government enacted the Flood Plain Zoning Act in 2012, and following the 2013 Kedarnath floods, the Hon. Supreme Court and Hon. National Green Tribunal emphasized the importance of defining river boundaries to regulate land use. The scope of work provided above and the expected deliverables are inline to meet the guidelines provided by national Disaster Management Act Jan 2008.

2. Objective of Study

Flood-plain zoning is a flood management approach that respects a river's natural flow and limits development within its floodplain. It involves mapping areas affected by floods of varying magnitudes and frequencies, and regulating permissible developments in these zones. The goal is to define floodplain boundaries based on river geometry and hydraulic characteristics for major rivers in Uttarakhand. It also aims to identify areas at risk from high discharges during floods and flash floods, using modeling results for different flood frequencies, such as 5, 25, 50, and 100-year return periods.

3. Methodology

Whenever we are going for the flood Plain zoning works so in that case, we have two types of catchments first one is gauged catchment and the other one is ungauged catchment. To determine the flood plains for 5yr, 25yr, 50yr & 100yr return period, discharge calculation needs to be done as per the availability of the data, so the discharge calculation will depend on the type of catchment weather it is gauged or ungauged. Here discharge preparation steps for different return period and modeling steps for gauged catchment and ungauged catchment mentioned separately. Flow chart of methodology of Flood Plain Zoning shown in fig-1.

NOTARY PUBLIC VIRENDER SINGH Advocate District Dehra Dun (Uttarakhand) Reg. No.-32254/2025 Exp. Dt.- 13-01-2030 GOVT. OF INDIA

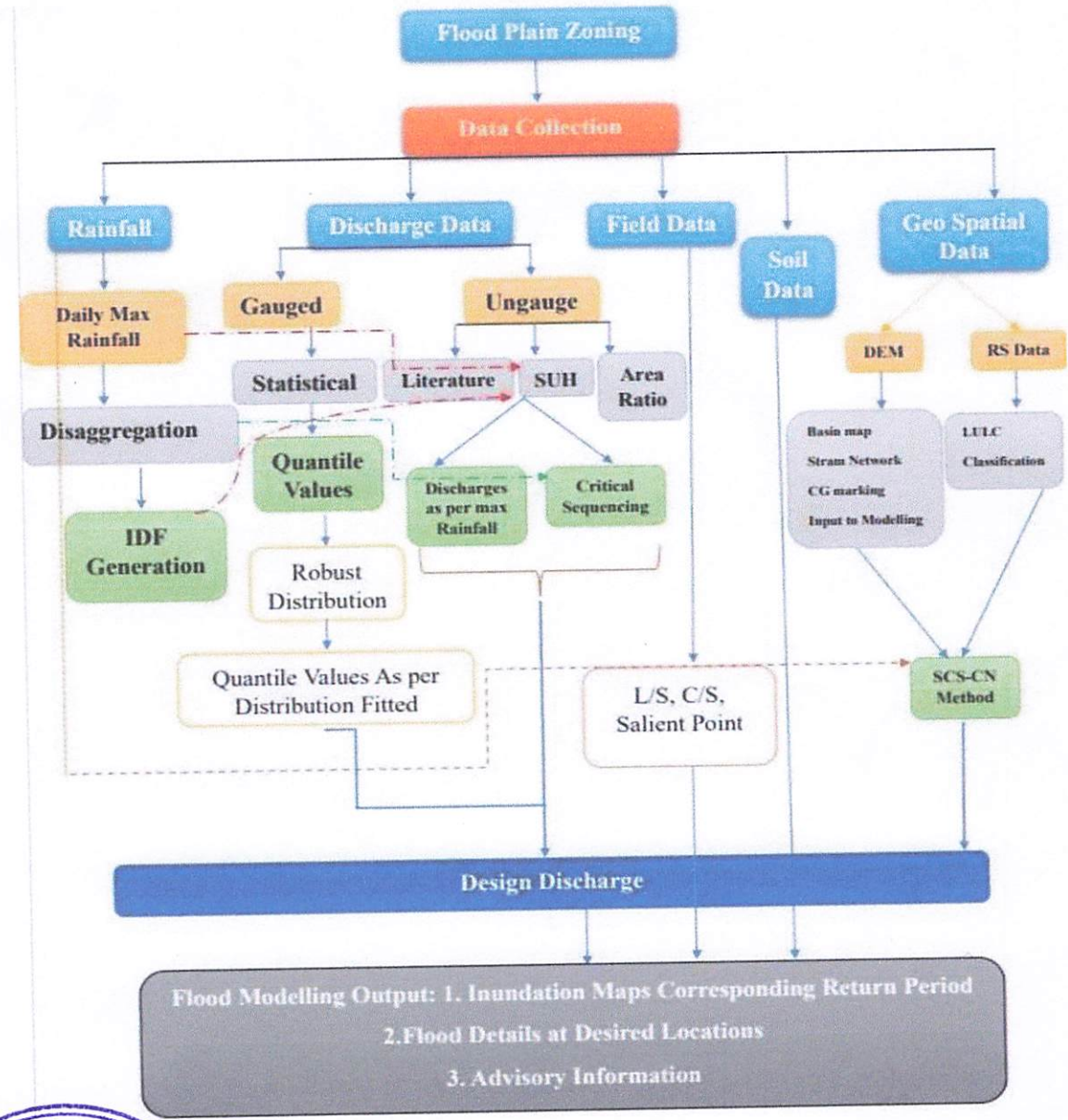


Fig.1 Flow chart of methodology of Flood Plain Zoning

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.-13-01-2030
GOVT. OF INDIA

51

3.1 For Gauged Catchment:

To estimate the design flood using flood frequency approach, the following procedures shall be adopted:

(a) The flood peak series shall be checked for randomness, homogeneity, trend, jump, outliers etc using appropriate statistical methods.

(b) Flood frequency analysis shall be carried out using time series of instantaneous annual flood peak. Based on the hourly gauge data the observed annual flood peak shall be converted into instantaneous flood peak.

(c) Using the instantaneous annual flood peak time series, the flood frequency analysis shall be carried out using standard frequency distributions such as Gumbel, log Pearson type-III and Log Normal distributions etc. to estimate the desired return period flood.

(d) Goodness of fit test for the frequency distribution shall be carried out using standard statistical tests such as Chi Square, D-Index etc. to assess the appropriate frequency distribution for the data set and decide the appropriate design flood.

a) Normal Distribution

Analysis by using the Normal distribution uses the formula as below:

$Q_T = \bar{Q} + K_T\sigma$

Where:

Q_T = the probable discharge with a return

period of T years $\bar{Q}$ =mean flood (for n years)

K_T= frequency factor

σ = Standard deviation of data

The tables presented below summarize calculated discharges for different return period based on the Normal distribution.

b) Log-Normal Distribution

The formula used for estimation of discharges for any return period in the method is written as:

$$\log Q_T = \log(Q)_{avg} + K_T\sigma$$

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg. No.-32254/2025
Exp. Dt.-13-01-2030
GOVT. OF INDIA

Where:

Q_T = the probable discharge with a return period of T years

log (Q)avg. = average of the log Q discharge values

K_T= frequency factor (referred from for

return period) σ = the standard deviation

of the log Q values

c) Log Pearson Type III Distribution

The formula used for estimation of discharges for any return period in the method is written as:

$$logQ_T = \log(\overline{Q}) + K_T\sigma$$

Where:

Q_T = the probable discharge with a return period of T

years $\log(\overline{Q})$ = average of the log Q discharge values

K_T= frequency factor (referred from standard table based on skewness coefficient Cs and return period)

σ = the standard deviation of the log Q values

d) Gumbel Extreme Value Type 1 Distribution (GEVT – 1)

The formula used for estimation of discharges for any return period in the method is written as:

$$Q_T = \overline{Q} + K_T\sigma$$

Where:

Q_T= the probable discharge with a return period of T

years $\bar{Q}$ = mean flood (for n years)

K_T= frequency factor = $(Y_T - Y_n)/ \sigma_n$

= Standard deviation of data

Y_T = - Ln (Ln (T/T- 1))

Y_n, σ_n = expected mean and standard deviations of reduced extremes to be found from Gumbel's table based on number of year of data available.

Here also mentioning below in fig-1, the flow chart which explains the holistic approach for flood plain zoning works for Gauged catchments.

NOTARY PUBLIC VIRENDER SINGH Advocate District Dehra Dun (Uttarakhand) Reg.No.-32254/2025 Exp. Dt.- 13-01-2030 GOVT. OF INDIA

53

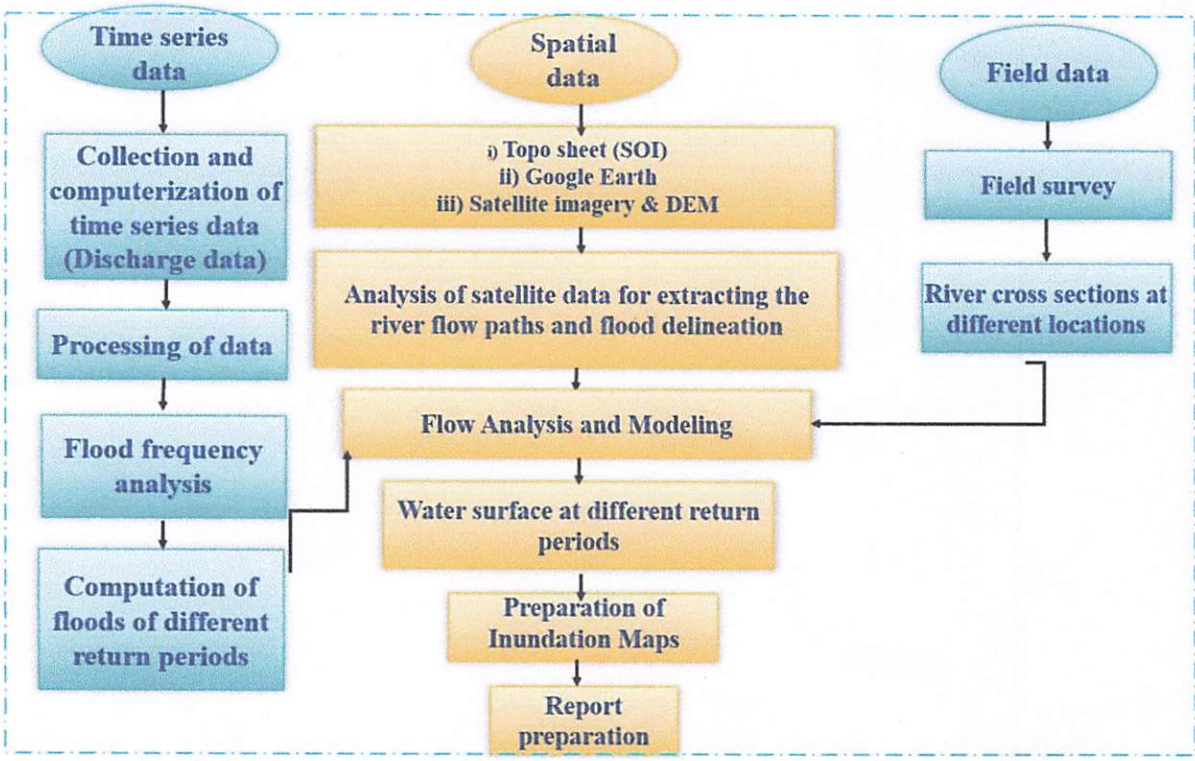


Fig.2 Flow Chart of Methodology of flood plain zoning for Gauged Catchment

3.1.1 Typical example of Ganga river reach Devpryag to Rishikesh –

Hydrological assessments of the Ganga River was carried out using gauge and discharge data measured at Rishikesh (Pashulok Barrage), Devprayag, Uttarkashi, Rudraprayag and Karanprayag to develop a power function equation between drainage area and flood magnitude at different flood frequencies. Annual peak flow values were used for flood frequency analysis. The power functions were used for discharge estimation of un-gauged catchments at different return periods. Eleven major tributaries join the Ganga River in this stretch. The flood frequencies on 5, 25, 50 and 100-year were calculated using the Gumbel Extreme Value Type-1 (GEVT-1) and Log Pearson Type-III (LPT-III). It was found using the regression analysis that GEVT-1 method is most suited for this stretch (R^2 values closer to 1).

The river geometry and topographic attributes were created using the HEC-RAS 5.0.5 (RAS- Mapper) software. Four Hundred and Fourty cross-sections have been selected in this 68 kilometres stretch. As per National Disaster Management Authority (NDMA) guidelines, four flood scenario has been considered in the analysis i.e. 5, 25, 50 and 100-year return periods.

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp.Dt.-13-01-2030
GOVT. OF INDIA

54

GEOMORPHIC DESCRIPTION OF THE STUDY REACH (RISHIKESH TO DEVPRAYAG)

Geographically, the area is located between the 30°10' N to 30°05' N latitude to 78°20' E to 78°35' E longitude. The center coordinate is 30°05' N latitude and 78°30' E longitude. The length of the Ganga River of this selected stretch is 68 km. The Ganga River is flowing on the Himalayan bedrock as a deep meandering channel. The major in-channel geomorphic features are lateral and mid-channel bars.

Selected river stretch.

S. No.	Lot No.	Reach	Length of Reach (Km)
1	2	Rishikesh to Devprayag	68

Location map of the project area (Ganga River), Uttarakhand

NOTARY PUBLIC VIRENDER ... District Dehra Dun (Uttarakhand) Reg.No.-32254/2025 Exp. Dt.-13-01-2030 GOVT. OF INDIA

As the area is spread in the three districts namely Dehradun, Tehri Garhwal and Pauri Garhwal of the Uttarakhand state, there is a possibility that the area being occupied by flood water does not receive the rainfall. The upper reaches area receives approximately 200 cm rainfall and lower reaches or area near the project site receives 125 cm rainfall, while the middle part of the watershed receives around 175 cm average rainfall annually.

We selected eight discharge measurement sites namely, Uttarkashi (Bhagirathi River), Devprayag (Bhagirathi River), Devprayag (Ganga River), Badrinath (Alaknanda River), Joshimath (Alaknanda River), Rudraprayag (Alaknanda River), Rishikesh (Ganga River) and Haridwar (Ganga River) in the Ganga basin on the basis of availability of long-term annual peak discharge data. For these eight site, the discharge at 5, 25, 50 and 100 year return period were determined using Log Pearson type- III and Gumbel Extreme Value Type-I methods (Table 8). Furthermore, area-discharge power function relationship has been established at each return period. In this study the Gumbel Extreme Value Type-I method was found to be the most suitable for the computation of different flood frequencies. The calculated values have high R^2 values (closer to 1) in comparison to the Log Pearson Type-III. The study also considers the senstivity of HFL along the settlements shown in table no-1.

Site	River	Area	Log Pearson Type III (Cumec)				Gumbel Extreme Value Type-I (Cumec)			
			Q5	Q25	Q50	Q100	GQ5	GQ25	GQ50	GQ100
Uttarkashi	Bhagirathi	4555	930	1195	1309	1426	956	1243	1362	1480
Devprayag	Bhagirathi	7813	1356	1934	2161	2381	1411	2105	2392	2678
Devprayag	Ganga	19600	4768	6755	7639	8554	5031	7175	8064	8945
Badrinath	Alaknanda	1285	200	274	307	342	207	284	316	347
Joshimath	Alaknanda	4508	879	1239	1412	1598	938	1298	1447	1594
Rudraprayag	Alaknanda	10675	2855	4502	5373	6369	3336	5093	5821	6543
Rishikesh	Ganga	21853	5605	8628	10184	11024	6185	9019	10194	11358
Haridwar	Ganga	23000	6920	9445	10354	11192	7275	10950	12471	13982

Table no-1 Discharges (in m^3/sec) at different return periods

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg. No.-32254/2020
Exp. Dt.-13-01-2030
GOVT. OF INDIA

The power-function equations for 5, 25, 50 and 100 year return period has been used to estimate the discharges of ungauged rivers or watersheds (e.g. **Jain et al. 2006**).

The power function equations for different return periods (LPT-III and GEVT-I) are as follows:

LPT-III Method

$Q_5 = 0.036A^{1.197}$..... *(1)* r^2=0.99

$Q_{25} = 0.041A^{1.225}$..... *(2)* r^2=0.988

$Q_{50} = 0.043A^{1.232}$..... *(3)* r^2=0.985

$Q_{100} = 0.050A^{1.228}$..... *(4)* r^2=0.980

GEVT-I Method

$Q_5 = 0.034A^{1.213}$..... *(5)* r^2=0.987

$Q_{25} = 0.036A^{1.247}$..... *(6)* r^2=0.985

$Q_{50} = 0.037A^{1.256}$..... *(7)* r^2=0.985

$Q_{100} = 0.038A^{1.263}$..... *(8)* r^2=0.984

Where A denotes area of the watershed in km^2 and $Q_{5, 25, 50 \& 100}$ shows discharges (in cumec) at 5, 25, 50 and 100 year return period.

Flood frequency of eleven ungauged watersheds (Label ID 1-11) has been computed using above power function equations (Figure 7 and Table 9).

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.- 13-01-2030
GOVT. OF INDIA

57

Water Shed ID	Location	Cummulative Catchment Area (km^2)	Log Pearson Type-III (Cumec)				Gumbel Extreme Value Type- I (Cumec)			
			Q5	Q25	Q50	Q100	GQ5	GQ25	GQ50	GQ100
	Devprayag		4768	6755	7639	8554	5031	7175	8064	8945
1	U/S of Tilwal Gaon	18855.57	4720.67	7082.68	7958.11	8896.31	5219	7723	8673	9543
2	Teen dhara	18894.28	4732.27	7100.49	7978.25	8918.74	5232	7743	8695	9568
3	Nau Gaon	18903.21	4734.95	7104.6	7982.89	8923.92	5235	7748	8701	9574
4	Chaitur	18915.12	4738.52	7110.09	7989.09	8930.83	5239	7753	8707	9581
5	Matoli	20873.44	5331.59	8022.07	9020.04	10079.3	5904	8767	9854	10850
6	U/S of Kaudiyala	20952.1	5355.65	8059.12	9061.93	10126	5931	8808	9901	10902
7	D/S of Kaudiyala	20955.01	5356.54	8060.49	9063.48	10127.7	5932	8809	9902	10903
8	Sirasu	21016.15	5375.25	8089.31	9096.07	10164	5953	8841	9938	10943
9	Shivpuri	21123.78	5408.22	8140.09	9153.5	10228	5990	8899	10003	11015
10	Simal Khet	21668.85	5575.68	8398.13	9445.35	10553	6178	9185	10327	11374
11	Triveni ghat	21790.23	5613.09	8455.8	9510.58	10625.7	6220	9250	10401	11456

Table 2: Discharges (in m^3/sec) at different return periods considered at flow change location in HEC-RAS steady flow modeling.

In this study the Gumbel Extreme Value Type-I method was found to be the most suitable for the computation of different flood frequencies. The calculated values have high R^2 values (closer to 1) in comparison to the Log Pearson Type-III.

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.-13-01-2030
GOVT. OF INDIA

3.1.2 For Ungauged Catchment

The availability of historical discharge data is the prime information required to proceed for Flood Plain Zoning (FPZ) analysis. The major sites sensitive to FPZ are not within the vicinity of the gauged site. So, the analysis for ungauged analysis is to be taken care of. Besides the gauged locations the other locations where scanty or intermittent flow data are available does not give a clear scenario of the flow pattern. At ungauged locations, determining the discharge is always a challenge for doing subsequent hydrological analyses. Simultaneously it is also difficult to put the gauges at all salient locations

There are various popular flood hydrograph modelling techniques for ungauged basins, like the synthetic unit hydrograph (SUH). The SUH models are grouped into four main classes, as follows:

(a) Conceptual models

(b) Traditional or empirical models

(c) Probabilistic models

(d) Geomorphologic models.

Rainfall data is obtained from IMD as well as PMP atlas, using those rainfall data return period rainfall is determined for 5yr, 25yr, 50yr & 100yr. furthermore derived Unit Hydrograph is convoluted with return period rainfall for getting design flood hydrograph for desirable return periods. In figure 2 flow chart depicts the methodology adopted for ungauged catchment.

The unit hydrograph (UH) theory is a potentially (geomorphological model used) powerful tool in watershed hydrology similar to the unit-impulse response function in fields such as electrical, electronics and telecommunication or and structural engineering (Gavahne and Londhe, 2021).

The Synthetic Unit Hydrograph approach is used in many studies in order to find the design floods of different ungauged catchments. The parameters related to physiographic as well as hydrometeorology based on the regionalization property has been well defined by CWC. Accordingly, CWC divided entire India in to 7 hydro-meteorological zones and 26 sub zones as mentioned in the Figure-3 below:

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2022
Exp. Dt.- 13-01-2030
GOVT. OF INDIA

59

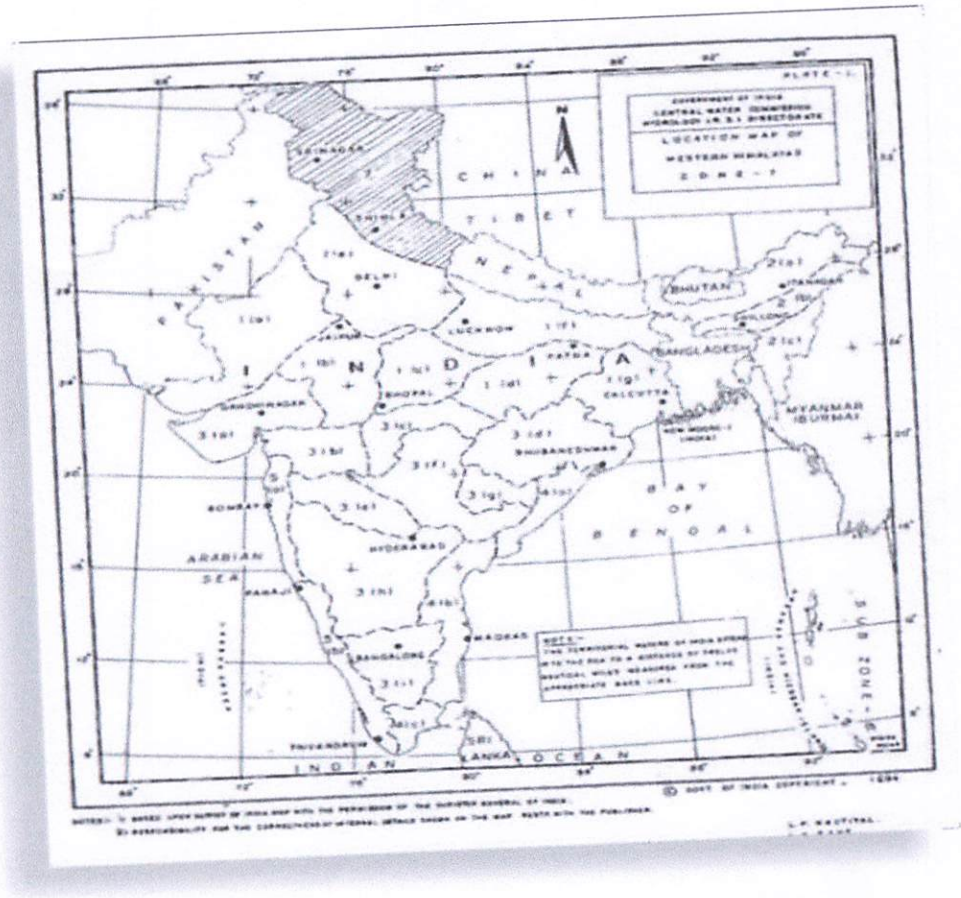


Fig. 3 Hydro-meteorological sub-divisions of India

As our study area, falls under Western Himalayas it comes at Zone-7. The equations for developing the Synthetic Unit Hydrograph have to be followed by the guidelines provided by CWC. The steps to be followed regarding the calculation of parameters for individual ungauged sites are shown in Fig. 4 & Fig. 5 and the parameters are calculated through the equations mentioned in Table

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.- 13-01-2030
GOVT. OF INDIA

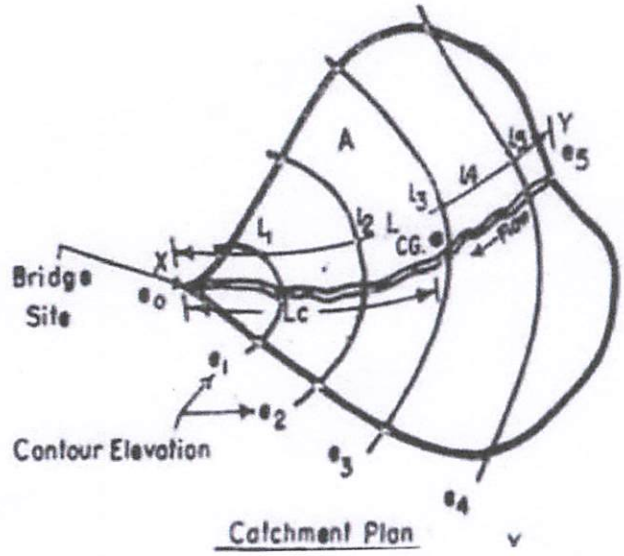
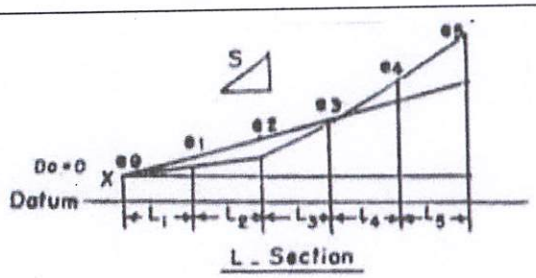


Figure-4 Catchment plan for ungauged sites



S = Statistical stream slope (m/km.)
L = Length of longest stream course (km.)
Lc = Length of longest stream course from a point opposite the centre of gravity of the catchment to the Bridge site (km.)
A = Catchment Area ($km.^2$)

$$S = \left\{ \frac{L}{\frac{L_1}{\sqrt{S_1}} + \frac{L_2}{\sqrt{S_2}} + \cdots} \right\}^2$$

Where —
$L_1, L_2 \ldots$ Segment Lengths (km.)

GOVERNMENT OF INDIA
CENTRAL WATER COMMISSION
HYDROLOGY (REGIONAL STUDIES) DTE

PHYSIOGRAPHIC PARAMETERS

Figure-5 Slope and other physiographic parameter calculation

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.-13-01-2030
GOVT. OF INDIA

61

Table 3 Parameter calculation according to the equation for Western Himalayan Zone-7
Time from the centre of effective rainfall duration to the UH peak $t_p = 2.498*(L*L_c/S)^{0.156}$
Peak discharge of unit hydrograph per unit area $qp = 1.048*(tp)^{-0.178}$
Width of the UH measured at 50% of peak discharge ordinate $W_{50} = 1.954*(L*L_c/S)^{0.099}$
Width of the UH measured at 75% of peak discharge ordinate $W_{75} = 0.972*(L*L_c/S)^{0.124}$
Width of the rising limb of UH measured at 50% of peak discharge ordinate $W_{R50} = 0.189(W_{50})^{1.769}$
Width of the rising limb of UH measured at 75% of peak discharge ordinate $W_{R75} = 0.419(W_{75})^{1.246}$
Base width of UH $T_B = 7.845*(t_p)^{0.453}$
Peak Discharge of UH $Q_p = q_p \times A$
Unit duration of unit hydrograph t_r
Time from the start of rise to the peak of the UH $Tm=t_p+t_r/2$
$Q_{theoretical} = A*d/0.36*t_r$ here d= 1 cm depth and t_r = 1 hr

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Regd.No.-32254/2025
Exp. Dt.- 13-01-2030
GOVT. OF INDIA

62

For Ungauged Catchment

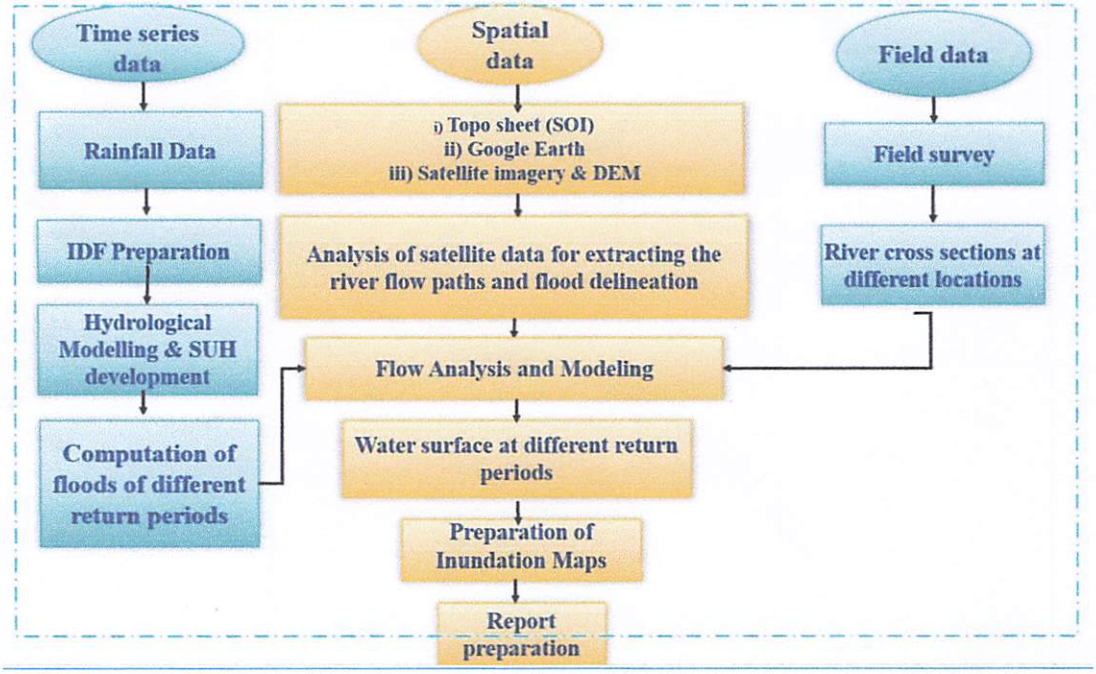


Fig.6 Flow chart of methodology of Flood Plain Zoning for ungauged catchment

3.2 Flood Estimation for Jhakhan River

Physiographic parameters: The physiographic parameters of the river catchment at project site have been estimated by GIS processing. The elevation along the longest flow path of the river varies from about 1017 to 387 m. The estimated parameters of the river catchment at project site are given as below-

Table -4. Physiographic Parameters

Catchment Area (km^2)	L (km)	Lc (km)	Equivalent stream slope (m/km)
121	41.09	27	4.25

Assessment of Unit Hydrograph

In absence of short interval observed discharge and concurrent rainfall data; the unit hydrograph of one hour duration has been derived using Flood Estimation Report for Western Himalay zone-7 The estimated UH parameters are given at Table-55. The unit hydrograph ordinates as assessed for the unit hydrograph of catchment are given at Table-5.

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. DL-13-01-2030
GOVT. OF INDIA

63

Table-5 Unit Hydrograph Parameters:

Parameter	Unit	Value
Time from the centre of effective rainfall duration to the UH peak tp = $2.498*(L*Lc/S)^{0.156}$	hr	5.95
Peak discharge of unit hydrograph per unit area qp = $1.048*(tp)^{-0.178}$	m 3 /sec/sq. km	0.76
Width of the UH measured at 50% of peak discharge ordinate W50 = $1.954*(L*Lc/S)^{0.099}$	hr	3.39
Width of the UH measured at 75% of peak discharge ordinate W75 = $0.972*(L*Lc/S)^{0.124}$	hr	1.94
Width of the rising limb of UH measured at 50% of peak discharge ordinate WR50 = $0.189(W50)^{1.769}$	hr	1.64
Width of the rising limb of UH measured at 75% of peak discharge ordinate WR75 = $0.419(W75)^{1.246}$	hr	0.96
Base width of UH TB = $7.845*(tp)^{0.453}$	hr	17.60
Peak Discharge of UH Qp = qp x A	m^3/sec	92.31
Unit duration of unit hydrograph tr	hr	1.00
Time from the start of rise to the peak of the UH Tm=tp+tr /2	hr	6.45
Q theoretical = A*d/0.36*tr here d= 1 cm depth and tr = 1 hr	m^3/sec	336.11

Rain gauge station rainfall are obtained by PMP Atlas for required return period the weighted average rainfall is calculated for the basin. Once the station rainfall is derived, the various reduction factor (0.725), areal reduction factor (0.932) and appropriate distribution coefficients are used to get effective rainfall, based on Td,TB & catchment area. (Annexure 5)

Table-6 Rainfall for Different Return Period

Return Period	5	10	25	50	100
Rainfall (mm)	178	219	272	311	350
Rainfall (cm)	17.8	21.9	27.2	31.1	35

e.g. Effective rainfall= 35*0.725*0.932= **23.65 cm**

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg. No.-32254/2025
Exp. Dt.- 13-01-2030
GOVT. OF INDIA

64

Table-7 Unit Hydrograph Ordinates

Unit Hydrograph	
Time (hrs)	**UH Ord.(m^3/sec)**
0	0
1	4.5
2	9
3	17
4	26.5
5	40
6	69
7	92
8	69
9	42
10	32
11	24
12	18
13	13
14	9
15	6.5
16	4
17	1
18	0

Below mentioned figure shows the plot of smoothened Unit Hydrograph after designing it into the graph paper

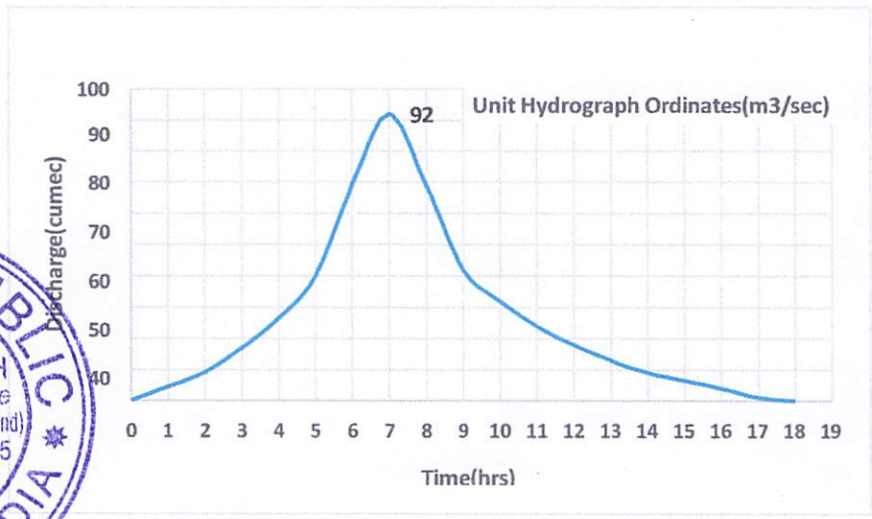


Fig. 7: Synthetic Unit Hydrograph for Jhakhan River

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.-13-01-2030
GOVT. OF INDIA

65

A. 100 Year Return Period Flood Estimation

A design loss rate of 0 to 0 .6 cm /hr as recommended in CWC FER of Western Himalayan zone-7 report for has been adopted for design flood computation.

As recommended by CWC Western Himalayan zone-7 report following base flow rate has been adopted:

Base flow / km2 of drainage area = 0.10 (max)

Using the above formula, the computed base flow for the catchment area is 0.61 m^3 /sec.

Table-8 Effective Rainfall Calculation:

Duration (hr)	Distributed Coefficient	Storm Rainfall (cm)	Rainfall Increments (cm)	Loss Per Hr (cm)	Effective Rainfall Increments (cm)
1	2	3	4	5	6
1	0.23	5.44	5.44	0.6	4.84
2	0.37	8.75	3.31	0.6	2.71
3	0.46	10.88	2.13	0.6	1.53
4	0.54	12.77	1.89	0.6	1.29
5	0.6	14.19	1.42	0.6	0.82
6	0.66	15.61	1.42	0.6	0.82

Table-9 Computation of Flood Peak (100yr RP)

Time (hrs)	U.G. Ordinate (cumecs)	1 Hr Effective rainfall	Direct Runoff (cumec)
1	2	3	4
5	40	0.82	32.76
6	69	2.71	187.05
7	92	4.84	445.22
8	69	1.53	105.46
9	42	1.29	54.26
10	32	0.82	26.21
		Total	850.97
		Base flow	0.61
		100-yr flood Peak	**851.57**

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.-13-01-2030
GOVT. OF INDIA

66

B. 50 Year Return Flood Estimation

Table-10 Effective Rainfall Calculation

Duration	Distributed Coefficient	Storm Rainfall	Rainfall Increments	Loss Per Hr	Effective Rainfall Increments
1	2	3	4	5	6
hr		cm	cm	cm	cm
1	0.23	4.83	4.83	0.6	4.23
2	0.37	7.78	2.94	0.6	2.34
3	0.46	9.67	1.89	0.6	1.29
4	0.54	11.35	1.68	0.6	1.08
5	0.6	12.61	1.26	0.6	0.66
6	0.66	13.87	1.26	0.6	0.66

Table-11 Flood Peak Computation (50yr RP)

Time (hrs) 1	U.G. Ordinate (cumecs) 2	1 Hr Effective rainfall 3	Direct Runoff (cumec) 4
5	40	0.66	26.43
6	69	2.34	161.60
7	92	4.23	389.46
8	**69**	**1.29**	89.10
9	**42**	**1.08**	45.41
10	**32**	**0.66**	21.15
		Total	733.15
		Base flow	0.61
		50-yr flood Peak	**733.75**

C. 25 Year Return Period Flood Estimation

Table12 Table-16 Effective Rainfall Calculation

Duration (hr)	Distributed Coefficient	Storm Rainfall (cm)	Rainfall Increments (cm)	Loss Per Hr (cm)	Effective Rainfall Increments (cm)
1	2	3	4	5	6
1	0.23	4.23	4.23	0.6	3.63
2	0.37	6.80	2.57	0.6	1.97
3	0.46	8.45	1.65	0.6	1.05
4	0.54	9.92	1.47	0.6	0.87
5	0.6	11.03	1.10	0.6	0.50
6	0.66	12.13	1.10	0.6	0.50

NOTARY PUBLIC VIRENDER SINGH Advocate District Dehra Dun (Uttarakhand) Reg.No.-32254/2025 Exp. Dt.-13-01-2030 GOVT. OF INDIA

67

Table-13 Flood Peak Computation (25yr RP)

Time (hrs)	U.G. Ordinate (cumecs)	1 Hr Effective rainfall	Direct Runoff (cumec)
1	2	3	4
5	40	0.50	20.11
6	69	1.97	136.14
7	92	3.63	333.70
8	69	1.05	72.73
9	42	0.87	36.55
10	32	0.50	16.09
		Total	615.33
		Base flow	0.61
		25-yr flood Peak	**615.93**

C. 5 Year Return Period Flood Estimation

Table-14 Effective Rainfall Calculation

Duration (hr)	Distributed Coefficient	Storm Rainfall (cm)	Rainfall Increments (cm)	Loss Per Hr (cm)	Effective Rainfall Increments (cm)
1	2	3	4	5	6
	0.23	3.40	3.40	0.6	2.80
2	0.37	5.48	2.07	0.6	1.47
3	0.46	6.81	1.33	0.6	0.73
4	0.54	7.99	1.18	0.6	0.58
5	0.6	8.88	0.89	0.6	0.29
6	0.66	9.77	0.89	0.6	0.29

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.-13-01-2030
GOVT. OF INDIA

64

Table-15 Computation of Flood Peak (5yr RP)

Time (hrs)	U.G. Ordinate (cumecs)	1 Hr Effective rainfall	Direct Runoff (cumec)
1	2	3	4
5	40	0.29	11.51
6	69	1.47	101.55
7	92	2.80	257.92
8	**69**	**0.73**	50.49
9	**42**	**0.58**	24.52
10	**32**	**0.29**	9.21
		Total	455.21
		Base Flow	0.61
		5-yr Flood Peak	**455.82**

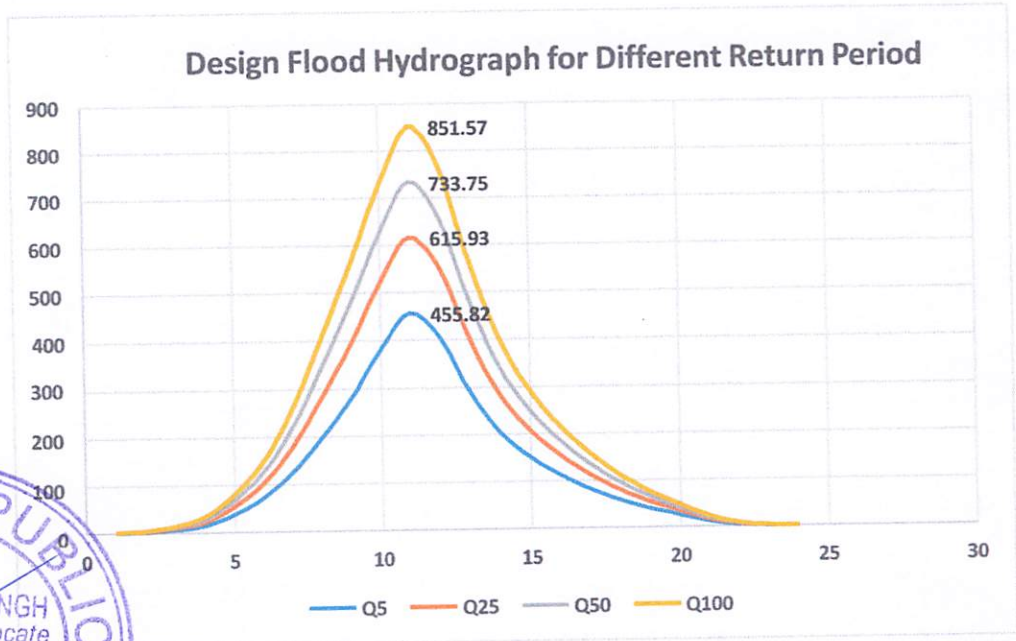


Fig. 8 Design Flood Hydrograph for different Return Period

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.-13-01-2030
GOVT. OF INDIA

69

3.2.1 Estimation of design Flood

To obtain design flood of required return period the effective rainfall for design storm duration is to be applied to the unit hydrograph of a catchment. Procedure for computing design flood peak and design flood hydrograph for T year return period by SUG approach is as under;

a) Computation of design flood peak

The process of estimating a design flood peak begins by developing a synthetic unit hydrograph (SUH) using catchment physiography. Next, a suitable design storm duration (TD) is selected to maximize discharge. Then, design storm rainfall and effective rainfall increments are calculated. The surface runoff is derived by combining effective rainfall with the SUH. Finally, the flood peak is obtained by adding the base flow to the total surface runoff.

b) Design flood hydrograph

To compute the design flood hydrograph, first reverse the sequence of effective rainfall values to get the critical sequence. Multiply each 1-hour effective rainfall unit by the unit hydrograph (UH) ordinates to obtain direct runoff, applying a 1-hour lag for each successive rainfall value. Sum these direct runoff ordinates to form the total direct runoff hydrograph. Finally, add the base flow to the direct runoff to obtain the final 50-year flood hydrograph.

As our study area, falls under Western Himalayas it comes at Zone-7. The equations for developing the Synthetic Unit Hydrograph have to be followed by the guidelines provided by CWC.

4 Hydraulic Modeling

Hydraulic characteristics like water surface elevation are crucial for understanding floodplain behavior in response to flow. Hydrodynamic models, now primarily computational, simulate water movement to study river hydrodynamics. HEC-RAS is one such tool used for modeling river channels and floodplains. Hydraulic modeling helps countries like the U.S. plan flood mitigation measures, including bridges, levees, and dams. Numerical models use mathematical equations to represent water movement, incorporating factors like land use, conveyance, and water volume to assess river impacts on surrounding areas.

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp.Dt.-13-01-2030
GOVT. OF INDIA

4.1 HEC-RAS Model

HEC-RAS, developed by the USACE, is widely used for calculating river hydraulic characteristics through water surface profile modeling. It requires river cross-section data and upstream flow rates to compute water depth and velocity using the energy equation. The model integrates with GIS to overlay water levels on a Digital Elevation Model (DEM) for flood extent

and depth analysis. HEC-RAS supports both one-dimensional and two-dimensional models, recognized by FEMA for flood mitigation planning. However, India's challenge lies in the lack of gauged rivers and limited accessibility to high-quality hydrologic data for hydraulic modeling. HEC-RAS remains popular due to its reliability and free availability.The general data required to build a hydraulic model are:

1.) Surface roughness values typically derived from land use/land cover (LULC) data

2.) A digital elevation model (DEM) derived from topographic data, and computed hydraulic data (discharge and stage).

The surface roughness values can be estimated from satellite imagery if LULC datasets are not available. The DEM forms the conveyance area of the model, and thus, can greatly affect the output of hydraulic models.

4.2 Data Needed for Model Development

There are three main data inputs required to build a model.

- First is the **discharge or flow** of water entering and exiting the model. The discharge flowing into or out of the model and the corresponding locations along the outer perimeter of the flow area are referred to as boundary conditions.
- Second is the **Manning's "n" roughness** coefficients representing the land's frictional resistance to flow derived from land use data.
- Third is the **topography of the model** area in the form of a digital elevation model (DEM), which is prepared using **surveyed cross sections data** using Total Station/DGPS/Drones as well as open or paid DEMs which further helps us to derive the irregular terrain on the bottom of the flow area grid.

4.3 Software Deployed

ArcMap 9.3, a GIS software from ESRI, was used in this study for most GIS tasks, with HEC-RAS to prepare input files for model and visualize hydraulic modeling results as inundation depth maps. HEC HMS was also deployed for determining catchments delineation & characterization. The final flood inundation maps were created in GIS.

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.-13-01-2030
GOVT. OF INDIA

5 Result Analysis and Physical Validation

For validation, the modeled flood extent of flood is to be verified physically with concerning engineers of the dept along with team of consultant and necessary changes were incorporated based on field inputs. Flood lines were also reviewed using software like google earth and various satellite imageries.

6 Sensitivity Waterway

The estimated discharge at 25-year return period for each flow change location have been considered to calculate the required channel width or Lacey's Waterway In boulder reach of the river, the practice of providing waterway varies a great deal. The waterway ranging from 0.25 to 0.9-time Lacey's Waterway shall be provided depending upon the topography prevailing at site. For present study, the areas where the natural waterway is less than 0.65 times the Lacey's Waterway has been considered as sensitive. (Source: Theory and Design of Irrigation Structures by Dr. Varshney)

7 Result & Findings

The flood inundation area map has been prepared using flood propagation modeling using the "optimal" values of the roughness parameters obtained from an automatic calibration performed with HEC-RAS in GIS environment.

The return period together with computed water depths and rate of flow are used to derive the hazard map. In this study, discharges at defined return periods were considered and average bed slope was used as boundary conditions for each cross-section. The modeled and actual flood lines of 2013 are matching and hence, the selection of normal depth as boundary condition is appropriate and reliable.

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2005
Exp.Dt.-13-01-2030
GOVT. OF INDIA

8 Flood Lines Demarcations

After conducting a joint field validation, the process of demarcating flood lines involves marking specific points along the river's floodplain at regular intervals of 50 meters. This is done using GPS devices, which provide accurate geographic coordinates for each point. The flood lines are marked for two specific return periods: the 25-year and the 100-year floods

(72)

9 Flood Protection Measures

The areas with settlement along the river has been considered as critical areas and the same has been analyzed for required minimum waterway. Critical areas are determined for analyzing the available and required waterway. The required minimum waterway as worked out above using Lacey's Equation was compared with the natural water at 25-year return period flood.

REFERENCES: -

1. Jain, V., Preston, N., Fryirs, K. and Brierley, G. (2006) Comparative assessment of threeapproaches for deriving stream power plots along long profiles in the upper Hunter River catchment, New South Wales, Australia.Geomorphology74, 297-317.

2.Chow, V.T. (1959) Open-Channel Hydraulics. Blackburn Press: Caldwell, NJ, USA.

3. Syme, W.J. (2008) Flooding In Urban Areas-2D Modelling Approaches for Buildings and Fences. In Proceedings of the Engineers Australia, 9th National Conference on Hydraulics in Water Engineering, Darwin, NT, Australia, 23–26 September.

4. Flood Estimation Report for Western Himalayan Zone-7.

5. PMP Atlas for Ganga River Basin Including Yamuna Final Report,2015.

6. "Regional Flood Frequency Estimation in India." by Rakesh Kumar.2009.

7. Manual on Physical Hydraulic Model Studies, 2014.

Executive Engineer
Water Science Division
Bahadrabad

अधीक्षण अभियन्ता
जल विज्ञान मण्डल
बहादराबाद (हरिद्वार)

मुख्य अभियन्ता स्तर-2
परिकल्प एवं निदेशक
सिंचाई अनुसंधान संस्थान, रुड़की

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.-13-01-2030
GOVT. OF INDIA

73

I. Methodology adopted for demarcating the floodplain zone:-

Compliances:-

- Data Preparation, Flood Frequency Analysis, Rainfall Analysis & Catchment Delineation.
- Computation of flood flows for different return periods using HEC-RAS software.
- Preparing flood zone maps and report preparation, Ground truth verification.
- Interim Notification and inviting objections and its disposal.
- Final notification & Marking of Flood lines on Shajra Sheets
- Installation of demarcation pillars along river course at appropriate interval.

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-3225 4/2025
Exp. Dt.- 13-01-2030
GOVT. OF INDIA

Annexure - A/3

41216

74

उत्तराखण्ड शासन

सिंचाई अनुभाग एवं बाढ़ नियंत्रण अनुभाग–2

संख्या ।।५। / ।।–2–2024–06(50)/2024

देहरादून, दिनांकः १९ नवम्बर, 2024

अधिसूचना

चूंकि राज्य सरकार जनपद देहरादून के तहसील सदर एवं विकासनगर के अन्तर्गत आसन नदी के प्रारम्भिक बिन्दु भट्टा फॉल से आसन बैराज (कुल लगभग 53.00 कि0मी0 लम्बाई) तक आसन नदी के दोनों तटों पर बाढ़ मैदान परिक्षेत्रण की अधिसूचना अनुसूची एक और दो में उल्लिखित बाढ़ मैदान क्षेत्र को चिन्हित कर भूमि के उपयोग हेतु प्रतिषिद्ध या निर्बन्धित करने की घोषणा का आशय रखती है;

और चूंकि राज्य सरकार को ऐसे क्षेत्रों को बाढ़ परिक्षेत्रण प्राधिकारी की रिपोर्ट के आधार पर या अन्यथा बाढ़ मैदान क्षेत्रों को चिन्हित कर उनमें भूमि के उपयोग को प्रतिषिद्ध या निर्बन्धित करने के आशय की घोषणा अधिसूचना द्वारा कर सकने की शक्ति है;

अतएव, अब, राज्यपाल उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012 की धारा 8 में प्रदत्त शक्तियों का प्रयोग करके इस अधिसूचना के संलग्नक अनुसूची एक और दो में उल्लिखित बाढ़ मैदान क्षेत्र को चिन्हित कर, भूमि के उपयोग हेतु प्रतिषिद्ध या निर्बन्धित क्षेत्रों को भूमि के उपयोग हेतु प्रतिषिद्ध या निर्बन्धित करने की घोषणा सहित इन क्षेत्रों में निम्नलिखित कार्य सम्पादित किए जा सकने की सहर्ष स्वीकृति प्रदान करते हैः–

क्र.सं.	क्षेत्र	अनुमन्य कार्यों का विवरण
1	प्रतिषिद्ध क्षेत्र	तटबन्ध/बाढ़ प्रबन्धन, खनन, वृक्षारोपण, कृषि, स्नान घाट निर्माण, नदी तटीय विकास, सिंचाई, पेयजल योजना, जलक्रीड़ा, जल परिवहन, सेतु, आदि से सम्बन्धित निर्माण/गतिविधियां। "परन्तु राज्य सरकार अधिनियम की मूल भावना का अनुपालन करते हुए, कि नदी की धारा/प्रवाह में किसी प्रकार का व्यवधान उत्पन्न न हो, जनहित में, प्रकरण विशेष में, उपरोक्त उल्लिखित कार्य के साथ–साथ समान प्रकृति के अतिरिक्त अन्य कार्यों को भी करने की अनुमति राजपत्र में अधिसूचना के द्वारा प्रदान कर सकेगी।"
2	निर्बन्धित क्षेत्र	पार्क, खेल का मैदान, मत्स्य पालन, कृषि आदि के सम्बन्ध में निर्माण/गतिविधियॉ और समय–समय पर होने वाले धार्मिक मेलों हेतु अस्थाई/स्थाई निर्माण इस प्रतिबन्ध के साथ अनुमन्य होंगे कि उक्त गतिविधियों द्वारा उत्सर्जित होने वाला जल–मल व ठोस अपशिष्ट का पूर्णतः समुचित प्रबन्धन सुनिश्चित करते हुये उक्त का अनापत्ति प्रमाण पत्र/परीक्षण उत्तराखंड पेयजल निगम से कराया जायेगा, इस क्षेत्र में पूर्व से विद्यमान निर्माण, जो जीर्ण–शीर्ण अवस्था में हैं, की विद्यमान भू–आच्छादन 35 प्रतिशत, तल क्षेत्र अनुपात 1:5 व भवन की अधिकतम ऊंचाई 7.50 मी0 अथवा दो मंजिल की सीमा तक पुनर्निर्माण इस प्रतिबन्ध के साथ अनुमन्य होगा कि क्षेत्र में सीवरेज व्यवस्था उपलब्ध हो। निर्माण अनुमन्य होने की स्थिति में उच्च बाढ़ तल (High Flood Level) से भवन का न्यूनतम प्लिंथ लेवल (Plinth Level) 1.00 मीटर होगा एवं क्षेत्र की सीवरेज व्यवस्था का समुचित प्रबन्धन सुनिश्चित करने के

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.-13-01-2030
GOVT. OF INDIA

75

साथ–साथ उत्तराखंड पेयजल निगम से परीक्षण/अनापत्ति प्रमाण पत्र लिया जाना आवश्यक होगा।

"परन्तु राज्य सरकार अधिनियम की मूल भावना का अनुपालन करते हुए, कि नदी की धारा/प्रवाह में किसी प्रकार का व्यवधान उत्पन्न न हो, जनहित में, प्रकरण विशेष में, उपरोक्त उल्लिखित कार्य के साथ–साथ समान प्रकृति के अतिरिक्त अन्य कार्यों को भी करने की अनुमति राजपत्र में अधिसूचना के द्वारा प्रदान कर सकेगी।"

राज्यपाल, यह भी निर्देश देते है कि राज्य सरकार उक्त अधिसूचना के समाचार पत्र में प्रकाशित होने की तारीख से 60 दिन के भीतर हितबद्ध व्यक्तियों से आपत्तियां एवं सुझाव जिलाधिकारी/बाढ़ परिक्षेत्रण प्राधिकारी, देहरादून के कार्यालय में किसी भी कार्य दिवस को लिखित रूप में दिए जाने और उन पर सम्यक् रूप से विचार करने के पश्चात् प्रतिषिद्ध या निर्बन्धित करने की घोषणा की अंतिम अधिसूचना जारी कर सकेगी।

टिप्पणी– प्रतिषिद्ध या निर्बन्धित क्षेत्रों का विवरण हितबद्ध व्यक्तियों के निरीक्षण हेतु एनआईसी देहरादून एवं प्रमुख अभियंता, सिंचाई विभाग, उत्तराखण्ड, देहरादून की वेबसाइट के साथ–साथ जिलाधिकारी, देहरूदन के कार्यालय में भी उपलब्ध है।

संलग्नकः यथोपरि।

(डा0 आर0 राजेश कुमार)
सचिव।

संख्या 1141 / II–2–2024–06(50)/2024, तद्दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. मण्डलायुक्त, गढवाल।
2. जिलाधिकारी/बाढ़ मैदान परिक्षेत्रण प्राधिकारी, देहरादून को इस आशय के साथ प्रेषित कि उक्त अधिसूचना को एक क्षेत्रीय व एक राष्ट्रीय समाचार पत्र में प्रकाशित कराते हुए उपरोक्तानुसार अग्रेत्तर कार्यवाही करने का कष्ट करें।
3. प्रमुख अभियन्ता, सिंचाई विभाग, देहरादून को इस आशय से प्रेषित कि कृपया अधिसूचना से सम्बन्धित विवरण विभागीय वेबसाईट एवं NIC देहरादून की वेबसाईट पर अपलोड कराने का कष्ट करें।
4. मुख्य अभियन्ता, सिंचाई विभाग (देहरादून)।
5. सम्बन्धित अधीक्षण अभियन्ता, सिंचाई विभाग।
6. अधिशासी अभियन्ता/नोडल अधिकारी, सिंचाई खण्ड, देहरादून।
7. निदेशक, एन0आई0सी0, सचिवालय परिसर देहरादून को अधिसूचना की एक साफ्ट कापी इस आशय से प्रेषित कि वे इसे NIC देहरादून की वेबसाईट पर अपलोड कराने का कष्ट करें।
8. संयुक्त निदेशक, राजकीय मुद्रणालय, रूड़की को इस आशय से प्रेषित कि अधिसूचना को साधारण गजट में प्रकाशित करते हुये 100 प्रतियां शासन को उपलब्ध कराने का कष्ट करें।
9. गार्ड फाईल।

आज्ञा से,

(जे0एल0 शर्मा)
संयुक्त सचिव।

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-3229/2025
Exp. Dt.-13-01-2030
GOVT. OF INDIA

41218

सं0 541/II (2)/2024-6(40)/2024

उत्तराखण्ड शासन
सिंचाई अनुभाग एवं बाढ़ नियंत्रण अनुभाग–2
ई0 पत्रावली संख्या–76975
देहरादून, दिनांक: 07 अक्टूबर, 2024

अधिसूचना

चूंकि राज्य सरकार जनपद देहरादून के सदर तहसील के अन्तर्गत रिस्पना नदी के तटों पर शिखर फाल से मोथरोवाला संगम तक बाढ़ मैदान परिक्षेत्रण की अधिसूचना अनुसूची एक और दो में उल्लिखित बाढ़ मैदान क्षेत्र को चिन्हित कर भूमि के उपयोग हेतु प्रतिषिद्ध या निर्बन्धित करने की घोषणा का आशय रखती है;

और चूंकि राज्य सरकार को ऐसे क्षेत्रों को बाढ़ परिक्षेत्रण प्राधिकारी की रिपोर्ट के आधार पर या अन्यथा बाढ़ मैदान क्षेत्रों को चिन्हित कर उनमें भूमि के उपयोग को प्रतिषिद्ध या निर्बन्धित करने के आशय की घोषणा अधिसूचना द्वारा कर सकने की शक्ति है;

अतएव, अब, राज्यपाल उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012 की धारा 8 में प्रदत्त शक्तियों का प्रयोग करके इस अधिसूचना के संलग्नक अनुसूची एक और दो में उल्लिखित बाढ़ मैदान क्षेत्र को चिन्हित कर, भूमि के उपयोग हेतु प्रतिषिद्ध या निर्बन्धित क्षेत्रों को भूमि के उपयोग हेतु प्रतिषिद्ध या निर्बन्धित करने की घोषणा सहित इन क्षेत्रों में निम्नलिखित कार्य सम्पादित किए जा सकने की सहर्ष स्वीकृति प्रदान करते हैः–

क्र.सं.	क्षेत्र	अनुमन्य कार्यों का विवरण
1	प्रतिषिद्ध क्षेत्र	तटबन्ध/बाढ़ प्रबन्धन, खनन, वृक्षारोपण, कृषि, स्नान घाट निर्माण, नदी तटीय विकास, सिंचाई, पेयजल योजना, जलक्रीड़ा, जल परिवहन, सेतु, एलिवेटेड रोड कॉरिडोर के लिए नींव एवं उपसंरचना आदि से सम्बन्धित निर्माण/गतिविधियां। "परन्तु राज्य सरकार अधिनियम की मूल भावना का अनुपालन करते हुए, कि नदी की धारा/प्रवाह में किसी प्रकार का व्यवधान उत्पन्न न हो, जनहित में, प्रकरण विशेष में, उपरोक्त उल्लिखित कार्य के साथ–साथ समान प्रकृति के अतिरिक्त अन्य कार्यों को भी करने की अनुमति राजपत्र में अधिसूचना के द्वारा प्रदान कर सकेगी।"
2	निर्बन्धित क्षेत्र	पार्क, खेल का मैदान, मत्स्य पालन, कृषि आदि के सम्बन्ध में निर्माण/गतिविधियॉ और समय–समय पर होने वाले धार्मिक मेलों हेतु अस्थाई/स्थाई निर्माण इस प्रतिबन्ध के साथ अनुमन्य होंगे कि उक्त गतिविधियों द्वारा उत्सर्जित होने वाला जल–मल व ठोस अपशिष्ट का पूर्णतः समुचित प्रबन्धन सुनिश्चित करते हुये उक्त का अनापत्ति प्रमाण पत्र/परीक्षण उत्तराखंड पेयजल निगम से कराया जायेगा, इस क्षेत्र में पूर्व से विद्यमान निर्माण, जो जीर्ण–शीर्ण अवस्था में हैं, की विद्यमान भू–आच्छादन 35 प्रतिशत, तल क्षेत्र अनुपात 1:5 व भवन की अधिकतम ऊंचाई 7.50 मी0 अथवा दो मंजिल की सीमा तक पुनर्निर्माण इस प्रतिबन्ध के साथ अनुमन्य होगा कि क्षेत्र में सीवरेज व्यवस्था उपलब्ध हो। निर्माण अनुमन्य होने की स्थिति में उच्च बाढ़ तल (High Flood Level) से भवन का न्यूनतम प्लिंथ लेवल (Plinth Level) 1.00 मीटर होगा एवं क्षेत्र की सीवरेज व्यवस्था का समुचित प्रबन्धन सुनिश्चित करने के साथ–साथ उत्तराखंड पेयजल निगम से परीक्षण/अनापत्ति प्रमाण

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp.Dt.-13-01-2030
GOVT. OF INDIA

41219

78

पत्र लिया जाना आवश्यक होगा।

"परन्तु राज्य सरकार अधिनियम की मूल भावना का अनुपालन करते हुए, कि नदी की धारा/प्रवाह में किसी प्रकार का व्यवधान उत्पन्न न हो, जनहित में, प्रकरण विशेष में, उपरोक्त उल्लिखित कार्य के साथ–साथ समान प्रकृति के अतिरिक्त अन्य कार्यों को भी करने की अनुमति राजपत्र में अधिसूचना के द्वारा प्रदान कर सकेगी।"

राज्यपाल, यह भी निर्देश देते है कि राज्य सरकार उक्त अधिसूचना के समाचार पत्र में प्रकाशित होने की तारीख से 60 दिन के भीतर हितबद्ध व्यक्तियों से आपत्तियां एवं सुझाव जिलाधिकारी/बाढ़ परिक्षेत्रण प्राधिकारी, देहरादून के कार्यालय में किसी भी कार्य दिवस को लिखित रूप में दिए जाने और उन पर सम्यक् रूप से विचार करने के पश्चात् प्रतिषिद्ध या निर्बन्धित करने की घोषणा की अंतिम अधिसूचना जारी कर सकेगी।

टिप्पणी– प्रतिषिद्ध या निर्बन्धित क्षेत्रों का विवरण हितबद्ध व्यक्तियों के निरीक्षण हेतु एनआईसी देहरादून एवं प्रमुख अभियंता, सिंचाई विभाग, उत्तराखण्ड, देहरादून की वेबसाइट के साथ–साथ जिलाधिकारी, देहरादून के कार्यालय में भी उपलब्ध है।

संलग्नकः यथोपरि।

(डा0 आर0 रमेश कुमार)
सचिव।

ई0 पत्रावली संख्या–76975, तद्दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. मण्डलायुक्त, गढवाल।
2. जिलाधिकारी/बाढ़ मैदान परिक्षेत्रण प्राधिकारी, देहरादून को इस आशय के साथ प्रेषित कि उक्त अधिसूचना को एक क्षेत्रीय व एक राष्ट्रीय समाचार पत्र में प्रकाशित कराते हुए उपरोक्तानुसार अग्रेत्तर कार्यवाही करने का कष्ट करें।
3. प्रमुख अभियन्ता, सिंचाई विभाग, देहरादून को इस आशय से प्रेषित कि कृपया अधिसूचना से सम्बन्धित विवरण विभागीय वेबसाईट एवं NIC देहरादून की वेबसाईट पर अपलोड कराने का कष्ट करें।
4. मुख्य अभियन्ता, सिंचाई विभाग (देहरादून)।
5. सम्बन्धित अधीक्षण अभियन्ता, सिंचाई विभाग।
6. अधिशासी अभियन्ता/नोडल अधिकारी, अनुसंधान एवं नियोजन खण्ड, देहरादून।
7. निदेशक, एन0आई0सी0, सचिवालय परिसर देहरादून को अधिसूचना की एक साफ्ट कापी इस आशय से प्रेषित कि वे इसे NIC देहरादून की वेबसाईट पर अपलोड कराने का कष्ट करें।
8. संयुक्त निदेशक, राजकीय मुद्रणालय, रूड़की को इस आशय से प्रेषित कि अधिसूचना को साधारण गजट में प्रकाशित करते हुये 100 प्रतियां शासन को उपलब्ध कराने का कष्ट करें।
9. गार्ड फाईल।

आज्ञा से,

(जे0एल0 शर्मा)
संयुक्त सचिव।

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.-13-01-2030
GOVT. OF INDIA

41220

79

सिचाइ अनुभाग एवं बाढ़ नियंत्रण अनुभाग–2
संख्या / II–2–2024–06(45) / 2024
देहरादून, दिनांकः 14 अक्टूबर, 2024

अधिसूचना

चूंकि राज्य सरकार जनपद हरिद्वार के तहसील भगवानपुर, रूड़की, लक्सर, हरिद्वार के अन्तर्गत सोलानी नदी के ग्राम औरंगजेबपुर से उत्तराखण्ड राज्य सीमा (मौहम्मदपुर खादर) तक बाढ़ मैदान परिक्षेत्रण की अधिसूचना अनुसूची एक और दो में उल्लिखित बाढ़ मैदान क्षेत्र को चिन्हित कर भूमि के उपयोग हेतु प्रतिषिद्ध या निर्बन्धित करने की घोषणा का आशय रखती है;

और चूंकि राज्य सरकार को ऐसे क्षेत्रों को बाढ़ परिक्षेत्रण प्राधिकारी की रिपोर्ट के आधार पर या अन्यथा बाढ़ मैदान क्षेत्रों को चिन्हित कर उनमें भूमि के उपयोग को प्रतिषिद्ध या निर्बन्धित करने के आशय की घोषणा अधिसूचना द्वारा कर सकने की शक्ति है;

अतएव, अब, राज्यपाल उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012 की धारा 8 में प्रदत्त शक्तियों का प्रयोग करके इस अधिसूचना के संलग्नक अनुसूची एक और दो में उल्लिखित बाढ़ मैदान क्षेत्र को चिन्हित कर, भूमि के उपयोग हेतु प्रतिषिद्ध या निर्बन्धित क्षेत्रों को भूमि के उपयोग हेतु प्रतिषिद्ध या निर्बन्धित करने की घोषणा सहित इन क्षेत्रों में निम्नलिखित कार्य सम्पादित किए जा सकने की सहर्ष स्वीकृति प्रदान करते है:–

क्र.सं.	क्षेत्र	अनुमन्य कार्यों का विवरण
1	प्रतिषिद्ध क्षेत्र	तटबन्ध / बाढ़ प्रबन्धन, खनन, वृक्षारोपण, कृषि, स्नान घाट निर्माण, नदी तटीय विकास, सिंचाई, पेयजल योजना, जलक्रीड़ा, जल परिवहन, सेतु, आदि से सम्बन्धित निर्माण / गतिविधियां। "परन्तु राज्य सरकार अधिनियम की मूल भावना का अनुपालन करते हुए, कि नदी की धारा / प्रवाह में किसी प्रकार का व्यवधान उत्पन्न न हो, जनहित में, प्रकरण विशेष में, उपरोक्त उल्लिखित कार्य के साथ–साथ समान प्रकृति के अतिरिक्त अन्य कार्यों को भी करने की अनुमति राजपत्र में अधिसूचना के द्वारा प्रदान कर सकेगी।"
2	निर्बन्धित क्षेत्र	पार्क, खेल का मैदान, मत्स्य पालन, कृषि आदि के सम्बन्ध में निर्माण / गतिविधियॉ और समय–समय पर होने वाले धार्मिक मेलों हेतु अस्थाई / स्थाई निर्माण इस प्रतिबन्ध के साथ अनुमन्य होंगे कि उक्त गतिविधियों द्वारा उत्सर्जित होने वाला जल–मल व ठोस अपशिष्ट का पूर्णतः समुचित प्रबन्धन सुनिश्चित करते हुये उक्त का अनापत्ति प्रमाण पत्र / परीक्षण उत्तराखंड पेयजल निगम से कराया जायेगा, इस क्षेत्र में पूर्व से विद्यमान निर्माण, जो जीर्ण–शीर्ण अवस्था में हैं, की विद्यमान भू–आच्छादन 35 प्रतिशत, तल क्षेत्र अनुपात 1:5 व भवन की अधिकतम ऊंचाई 7.50 मी0 अथवा दो मंजिल की सीमा तक पुनर्निर्माण इस प्रतिबन्ध के साथ अनुमन्य होगा कि क्षेत्र में सीवरेज व्यवस्था उपलब्ध हो। निर्माण अनुमन्य होने की स्थिति में उच्च बाढ़ तल (High Flood Level) से भवन का न्यूनतम प्लिंथ लेवल (Plinth Level) 1.00 मीटर होगा एवं क्षेत्र की सीवरेज व्यवस्था का समुचित प्रबन्धन सुनिश्चित करने के

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp. Dt.- 13-01-2030
GOVT. OF INDIA

Scanned with OKEN Scanner

साथ–साथ उत्तराखण्ड पेयजल निगम से परीक्षण/अनापत्ति प्रमाण पत्र लिया जाना आवश्यक होगा।

"परन्तु राज्य सरकार अधिनियम की मूल भावना का अनुपालन करते हुए, कि नदी की धारा/प्रवाह में किसी प्रकार का व्यवधान उत्पन्न न हो, जनहित में, प्रकरण विशेष में, उपरोक्त उल्लिखित कार्य के साथ–साथ समान प्रकृति के अतिरिक्त अन्य कार्यों को भी करने की अनुमति राजपत्र में अधिसूचना के द्वारा प्रदान कर सकेगी।"

राज्यपाल, यह भी निर्देश देते है कि राज्य सरकार उक्त अधिसूचना के समाचार पत्र में प्रकाशित होने की तारीख से 60 दिन के भीतर हितबद्ध व्यक्तियों से आपत्तियां एवं सुझाव जिलाधिकारी/बाढ़ परिक्षेत्रण प्राधिकारी, हरिद्वार के कार्यालय में किसी भी कार्य दिवस को लिखित रूप में दिए जाने और उन पर सम्यक् रूप से विचार करने के पश्चात् प्रतिषिद्ध या निर्बन्धित करने की घोषणा की अंतिम अधिसूचना जारी कर सकेगी।

टिप्पणी– प्रतिषिद्ध या निर्बन्धित क्षेत्रों का विवरण हितबद्ध व्यक्तियों के निरीक्षण हेतु एनआईसी देहरादून एवं प्रमुख अभियंता, सिंचाई विभाग, उत्तराखण्ड, देहरादून की वेबसाइट के साथ–साथ जिलाधिकारी, हरिद्वार के कार्यालय में भी उपलब्ध है।

संलग्नक: यथोपरि।

(डा0 आर0 राजेश कुमार)
सचिव।

संख्या 1070/II–2–2024–06(45)/2024, तद्दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. मण्डलायुक्त, गढवाल।
2. जिलाधिकारी/बाढ़ मैदान परिक्षेत्रण प्राधिकारी, हरिद्वार को इस आशय के साथ प्रेषित कि उक्त अधिसूचना को एक क्षेत्रीय व एक राष्ट्रीय समाचार पत्र में प्रकाशित कराते हुए उपरोक्तानुसार अग्रेत्तर कार्यवाही करने का कष्ट करें।
3. प्रमुख अभियन्ता, सिंचाई विभाग, देहरादून को इस आशय से प्रेषित कि कृपया अधिसूचना से सम्बन्धित विवरण विभागीय वेबसाईट एवं NIC देहरादून की वेबसाईट पर अपलोड कराने का कष्ट करें।
4. मुख्य अभियन्ता, सिंचाई विभाग (हरिद्वार)।
5. सम्बन्धित अधीक्षण अभियन्ता, सिंचाई विभाग।
6. अधिशासी अभियन्ता/नोडल अधिकारी, सिंचाई खण्ड, हरिद्वार।
7. निदेशक, एन0आई0सी0, सचिवालय परिसर देहरादून को अधिसूचना की एक साफ्ट कापी इस आशय से प्रेषित कि वे इसे NIC देहरादून की वेबसाईट पर अपलोड कराने का कष्ट करें।
8. संयुक्त निदेशक, राजकीय मुद्रणालय, रूड़की को इस आशय से प्रेषित कि अधिसूचना को साधारण गजट में प्रकाशित करते हुये 100 प्रतियां शासन को उपलब्ध कराने का कष्ट करें।
9. गार्ड फाईल।

आज्ञा से,

(जे0एन0 शर्मा)

NOTARY PUBLIC
VIRENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Reg.No.-32254/2025
Exp.Dt.-13-01-2030
GOVT. OF INDIA

Scanned with OKEN Scanner